

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 189 of 2023 (SZ)

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalpet
Puducherry – 605 014.

-- Applicant

-Versus-

Puducherry Pollution control Committee,
Through Member Secretary,
Department of Science, Technology and Environment,
Puducherry – 605 005.
& others.

-- Respondents

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The documents filed herewith are certified as true copies

Dated at Chennai on this the 22nd day of February 2024

COUNSEL FOR 3RD RESPONDNET

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 189 of 2023 (SZ)

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalpet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &
Power of Attorney

-- Applicant

-Versus-

1. Puducherry Pollution control Committee,
Through Member Secretary,
Department of Science, Technology and Environment,
Puducherry – 605 005.
2. The District Collector,
Government of Puducherry,
Puducherry.
3. M/s. Solara Active Pharma Sciences Ltd.,
Oulgaret Municipality, Periyakalpet,
Puducherry.

-- Respondents

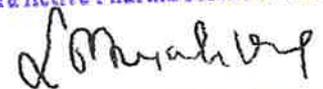
**COUNTER AFFIDAVIT FILED BY THE FIRST RESPONDENT AND THIRD
RESPONDENT**

I, Mr. S. Murali Krishna, aged about 57 years, S/o.S.Kondaiah designated as Company Secretary and Authorized Signatory Of the 3rd respondent company, M/s. Solara Active Pharma Sciences Ltd., having registered office at Oulgaret Municipality, Periyakalpet, Puducherry, now come down to Chennai do hereby solemnly affirm and sincerely states as follows:-

S. Murali Krishna

1. I am the Company Secretary and the Authorized Signatory of the 3rd respondent company as such I am well acquainted with the facts of the case and authorised to swear this affidavit.
2. I submit that the applicant herein has filed the above O.A praying for direction to the 1st respondent herein to enforce its own directions for removal of the underground pipes and the concrete installations of blocks at the sea floor at Periyakalpet, Puducherry and for compensation to the applicant.
3. I submit that the 3rd Respondent M/s. Solara Active Pharma Sciences Ltd., is a pharmaceutical bulk drug manufacturing industry established in year 1986. I submit that while commencing the company operations we had applied to the authorities regarding the discharge of effluents and accordingly on 15/1/987 itself company was given consent for discharge of effluents from the industry under the water (prevention and control of pollution) Act 1974. I submit that the Central Board for the Prevention & control of Water Pollution New Delhi vide 31/12/1987 had accorded consent and on 8/11/1993 the Department of Science Technology & Environment had given consent and as such the effluents were discharged after getting permission from the concerned authorities.
4. I submit that on 6/11/2004 the Dept of Science Technology & Environment Pondicherry Pollution Control Committee had intimated the company for changing the dia of the pipeline used for marine outfall system and in compliance with that after getting approval the company had replaced the marine outfall pipeline from 2 ½ to 4 dia after the approval from the

For Solara Active Pharma Sciences Limited



Authorised Signatory

Irrigation Division of Public Works Department, National High ways Division and from the villagers (panchayat Committee) and various other statutory authorities, increased the dia of pipeline in the year 2011.and discharged treated effluent of 45 KLD through 2 Nos. of 4 Inch HDPE Pipelines laid under the ground upto 500 m offshore, under the sea, with the consent of PPCC.

5. I submit that with regard to the actions taken by the 3rd respondent for compliance of Air and Water consent conditions regarding online monitoring system and subsequent closure direction and direction to dismantle the old ETP including the underground pipelines carrying treated effluents to marine outfall. I submit that consequentially the Company removed 2 Nos of 4 inches HDPE pipelines from the factory premises to their own dispensary premises located near sea shore at an approximate distance of 1500 m from factory premises. The company had submitted compliance report to 1st respondent dated 15.12.2017 in this regard.

6. I submit that at no point of time the laying of pipelines were hindrance to the fisher men and the Company had complied with all the directions issued by the authorities regarding the environmental norms in order to protect the marine environment. The allegations of the applicant that the fishing nets are damaged and claiming compensation to the affected fishermen due unremoved pipe line are all baseless and this respondent specifically denies those allegations. I submit that from the day of commencing operation and till date the company has following all the

For Solara Active Pharma Sciences Limited


Authorized Signatory

mandatory pre approval procedures and also complied with the directions for closure and removal of pipe lines in letter and spirit.

7. I submit that the 1st respondent vide direction dated 21/12/2021 directed to remove the marine discharge pipelines and concrete holders under the sea upto 500 m from the Hide Tide Line. In compliance with that on 30.12.2021, we had detailed the steps taken for the removal of pipe line, it is clearly mentioned the following;

- *We had removed the pipeline in the land area from our plant to the shore area. There is a complete disconnect of pipeline.*
- *When we attempted to remove the pipeline in the burial area, which is just before the shore, there was a mob attacking our people, we could not execute for a small portion. This has gone well below the ground.*
- *Further from the shore to the sea the pipeline was cut by the few people from fishermen village who had personal demand, hence the pipeline in the sea lost the track.*
- *The saddles of the pipe also got damaged and got along the sea current and were buried inside the sea.*
- *We attempted to trace the pipeline through few scuba divers, we could not trace the pipeline.*
- *We had established a good rapport with the fishermen village panchayath and checked with them, they also confirmed that they are having no issues of this pipeline when they were doing fishing*
- *This claim is of surprise to us. This is purely claimed on vested interest.*
- *To take up this work cannot be done during this season, we need to wait for the sea to become calm and the same can be checked only during July to Sept. When the sea will be in calm and less tide will be there.*

For Solara Active Pharma Sciences Limited



Authorised Signatory

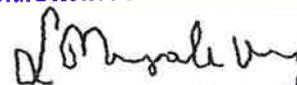
The company had also convened several rounds of talks with the fishermen village panchayath and explained them about the removal process and also got confirmation from them that there exists no issues because of the pipeline.

8. I submit that the Company vide letter dated 15.02.2022 annexing the letter of the Periyakalpet Meenavar Grama Panchayat, Periyakalpet, Puducherry, which states that, the company had disconnected the marine discharge pipelines after installation of New ETP and the remaining portion of pipeline in seashore and in the seabed is not problem for fishing activity. It is our specific case that the few persons of the village are submitting petitions for personal benefits.

9. I submit that the 1st respondent vide direction dated 12/10/2022, has called upon us to engage scuba divers and report the present status of the pipelines with evidences. In response to the said direction we had submitted letter dated 21.10.2022, had informed that the Periyakalpet Meenavar Grama Panchayat, Periyakalpet, Puducherry confirmation to the removal of pipelines and affirmation to the fact that there is no hindrance to the fishing activity and with regard to the confirmation through scuba divers examination we had clearly informed that we are willing to perform the activity when the weather would be conducive condition to carry out the exercises.

10. I submit that during the pendency of the above O.A on 20/2/2024, the Company had engaged Scuba Drivers for locating and removing the concrete structures. The sea was very rough and the divers went as far as they could

For Solara Active Pharma Sciences Limited


Authorised Signatory

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and they were unable to find any concrete structures and they opined that there were no structures to their visibility. I submit that as of now there is no pipeline or concrete structures. Hence the allegation that the structures damage the fishing net or hinder the fishing activity is baseless. As stated above discharge of effluent the company had sought permission from the competent authorities and further directions for removal was also complied with, in view of the above the applicant has not made out a case for compensation and the other relief of removal of pipe line and concrete structures were already done and as such we pray for dismissal of the above O.A.

I therefore pray that this Hon'ble Court may be pleased to dismiss the O.A and pass such other suitable orders and thus render justice.

For Solara Active Pharma Sciences Limited



Authorised Signatory

Solemnly affirmed at Chennai on this
The day of February 2024 and signed
His name in my presence.

BEFORE ME

ADVOCATE :: MADRAS

**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.ANo. 189 of 2023 (SZ)

Kalapet Tsunami Kudieruppu
Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalpet
Puducherry – 605 014. -- applicant
-Versus-

Puducherry Pollution control
Committee,
Through Member Secretary,
Department of Science, Technology
and Environment,
Puducherry – 605 005.
& others. -- Respondents

**COUNTER AFFIDAVIT OF 3RD
RESPONDENT**

M/s.K.S.KAMAKSHI (250/2014)
S.KUMARAN (741/2001)

COUNSEL FOR 3RD RESPONDENT

ANNEXURE - I

copy given to
D. Venugopal
PPCC
on 17/12/98
(7)

CENTRAL BOARD FOR THE PREVENTION & CONTROL OF WATER POLLUTION
SECTIONAL OFFICE, 42, SELLAN NAGAR, PONDICHERRY- 605 011

REGISTERED A/D

No. F.12/6(120)/07/CON/DP/2730-2732 Dated: 18th Jan. 1987.

TO

M/s. SHANMUN DRUGS,
No.3, DR'S COLONY,
THENNANSALAI ROAD,
PONDICHERRY - 605 013.

Sub: Consent for discharge of effluents from
your industry under section 25/26 of the water
(Prevention and control of Pollution) Act, 1974.

Dear Sir,

I am pleased to inform you that the Board has considered your application for the grant of consent for the discharge of effluents from the factory, mentioned above in the subject matter and decided to give you a conditional consent order, which is enclosed herewith for compliance at your end.

Your attention is invited to the various conditions mentioned in this consent order by which you are required to provide some treatment works and also submit various drawings etc. Needful may kindly be done at your end as per the schedule of dates mentioned in such clauses and a progress report be furnished to this Board as per this consent order.

Yours faithfully,

T. Venugopal

(T. Venugopal)
Environmental Engineer

Encl: as above

Copy to :

1. Master file with the Section Officer at HQ NEW DELHI-19
2. Secretary, Local Administration Dept., Government of Pondicherry, Pondicherry-605 001.
3. For Solara Active Pharma Sciences Division

/VR/

S. Manikav
Authorised Signatory

At

8

CENTRAL BOARD FOR THE PREVENTION & CONTROL OF WATER POLLUTION,
NEW DELHI.

CONSENT ORDER NO. F. 12/8(128)/86/CON/50P.

To

M/o. SHASUN DRUGS,
R. S. No. 33, 34,
MATHUR ROAD,
PERIAKALAPET,
PONDICHERY - 605 104.

Consent is hereby granted for discharge of the effluent from your factory/premises under Sec. 25 of the Water (Prevention and Control of Pollution) Act, 1974, subject to the following conditions:-

1. This Consent is valid upto: 31-12-1987
2. The maximum daily discharge shall not exceed the following:-

Type of Effluent.	Maximum daily Discharge (M ³)
a) DOMESTIC	5.0
b) INDUSTRIAL (Process, Floor and Equipment Washing, Cooling and Bleed Waters)	25.0

3. Treatment and Disposal:-

The strong effluents arising from PMP, Ibuprofen sections, etc., shall be properly segregated and treated to meet the following standards:-

- a) Temp. : Not more than 45°C at the point of discharge.
- b) pH : 5.5 - 9.0
- c) Oil & grease : 20 mg/l
- d) Residual Chlorine : 1 mg/l
- e) Ammonical Nitrogen : 50 mg/l
- f) Total Kjeldahl Nitrogen : 100 mg/l
- g) Free Ammonia : 5 mg/l
- h) BOD : 100 mg/l
- i) COD : 250 mg/l
- j) Total Chromium : 2 mg/l
- k) Zinc : 15 mg/l
- l) Fluorides : 15 mg/l
- m) Cyanides : 0.2 mg/l

The strong effluents after treatment to meet the stipulated standards shall be discharged through a well laid marine outfall of 500 Mt. length from the lowest of low tide level, into the sea, with a diffuser system.

For Solara Active Pharma Sciences Limited

[Signature]

Authorised Signatory



4. Rest of the industrial effluents shall be mixed with the Canteen waste waters and sanitary waste waters and treated to meet the following standards:-

pH	: 8.5 - 9.0
T.D.S.	: 2100 mg/l
T.S.S.	: 300 mg/l
B.O.D.	: 50 mg/l
C.O.D.	: 250 mg/l
Cyanide	: 0.2 mg/l
Soaps & Detergents	: 1.0 mg/l
Oil & greases	: 10 mg/l
% Sodium	: 60 mg/l
Sulphates	: 1000 mg/l
Chlorides	: 600 mg/l
Residual Sodium Carbonate:	5 mg/l

The above effluents after treatment and conforming to the above standards shall be discharged on factory's own land for gardening purposes or shall be combined with the treated strong effluents and discharged into the marine environment through the Marine Outfall.

5. IMPLEMENTATION:-

(c) The industry shall provide all the necessary treatment units and lay the marine outfall with the diffuser system before commencing production.

6. MONITORING:

1) The Industry shall collect the samples before treatment and after treatment everyday and submit a consolidated report to this Board once in a week.

ii) Also the industry shall take up monitoring of the Sea Water 10 Mt. around the diffuser once in a week and submit the analysis reports regularly to this office.

iii) The industry shall provide a well lined guard pond of atleast 3 days detention time to store all the treated effluents before they are discharged through the marine outfall.

7. The applicant shall make an application for renewal of consent in the prescribed form in Triplicate at least 30 days before the date of expiry of the consent or 30 days before "New or altered outlet" is proposed to be commissioned and/or a new discharge is proposed to be made, whichever is earlier.
8. All conditions and instructions as provided in the "General conditions for consent to discharge trade effluent" as enclosed herewith are to be strictly followed.
9. The role of trees in removal of certain organic as well as inorganic toxicants is well known. Besides, the trees also play a very important role in purifying atmosphere within and as well as municipal treatment plants. In view of this, the applicant shall plant minimum three varieties (Eucalyptus, Su-babal or any suitable variety) of trees at the density of not less than 1000 trees per acre and all along the boundaries of the industry premises.

For Solara Active Pharma Sciences Limited


Authorised Signatory

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-3-

10. Notwithstanding anything contained in this conditional letter of consent, the Central Board hereby reserves to it the right and power under Sec. 27 (2) of the Water (Prevention and Control of Pollution) Act, 1974 to review any one or all the conditions imposed herein and to make such variations as deemed fit for the purposes of the Act, by the Central Board.

M. K. Chandra

MEMBER SECRETARY.

Copy to:

1. The Environmental Engineer, CBPCWP, Sec. Office, Pondicherry.
2. The Secretary, Local Administration, Government of Pondicherry, Pondicherry-605 001.
3. Master file of SOP, CBPCWP, New Delhi-110019.

For Solara Active Pharma Sciences Limited

A. M. S. S. S.

Authorised Signatory

ANNEXURE - II

11

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE TRADE EFFLUENTS.

1. Separate conduit system shall be provided for collecting industrial (Process, cooling, bleed waters, floor and equipment washings etc.) and domestic effluents. Terminal manholes shall be provided at the end of each collection or treatment system with arrangements for measurement of flow and for taking samples. Storm water drains shall be kept separate from the domestic/industrial effluents.
2. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/and/or result in violation of standards mentioned in condition No.3 above shall be reported to this Board telegraphically under intimation to the Secretary, Local Administration, Government of Pondicherry and to the ~~Administrator, Karaikal, Mahe, Yanam Regions.~~
3. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leakproof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas subject to their conditions.
4. The applicant shall provide facilities for collection of samples by the Board staff or by any agency authorised by the Board, at terminal manhole and terminal outlet.
5. The applicant/company shall comply with and carryout directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his/its part. The applicant/company shall be liable for such legal action against him as per provisions of the Law/Act in case of disobedience of any order/directives issued at any time and/on violation of the terms and conditions of this consent order.
6. The applicant shall not change or alter the quality/quantity, the rate of discharge, the temperature of the effluents and also the point of final outlet without the prior written permission from the Board.
7. The conditions imposed on above shall continue in force until revoked under Section 27 (2) of the Act.
8. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - i) Landfill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Compositing, in case of bio-degradable material.
9. Any toxic material shall be detoxicated if possible, otherwise shall be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The permission of detoxication or sealing and burying shall be carried out in the presence of Board's authorised person only.
10. An Inspection Book shall be opened and made available to the Board Officers during their visit to the factory.
11. The applicant shall provide proper and efficient flow measurement at the end point of treatment plant, before final disposal.
12. The applicant shall furnish to the visiting Officer and/or Board any information regarding the construction, installation and operation of the establishment or of effluent control system and such other particulars as may be pertinent to preventing and controlling pollution of Water.
13. The above general conditions may be modified by the Central Board from time to time and copies of such modified conditions will be communicated to the parties concerned by Registered Post.

For Solara Active Pharma Sciences Limited

[Signature]
Authorised Signatory

ANNEXURE - III

12

DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT.

CONSENT ORDER NO. DS/TE/CCN/93-94/1366

Dated:

8 NOV 1993

To
M/s. Shasun Drugs Limited,
Shasun Road,
Periyakalpet,
Pondicherry State.

Consent is hereby granted for discharge of the effluent from your factory/premises under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, subject to the following terms and conditions:-

1. This consent is valid upto : 31.10.94.
2. Product : Ibuprofen, PMP, Chlorpheniramine Maleate, Pheniramine Maleate, Aluminium Chloride, Sodium Sulphate Basic Chromium Sulphate.
3. The maximum daily discharge shall not exceed the following:-

Type of effluent	Maximum daily discharge (KLD)
a). Domestic	: 5.0 KLD.
b). Industrial (Process, Floor and equipment washing, cooling and bleed water)	: 55.0 KLD

3. a) The industrial and domestic effluent shall be treated, combinedly before disposal as per clause No.4 so as to conform to the standards state below:-

Sl.No.	PARAMETERS	LIMITS
1.	pH	5.5-9.0
2.	Oil & Grease	20 mg/l
3.	S.S.	100 mg/l
4.	BOD	100 mg/l
5.	Phenols as C ₆ H ₅ OH	5.0 mg/l
6.	hexavalent Chromium	1.0 mg/l
7.	total Chromium	2.0 mg/l

4. Combined (Ind. & Domestic) effluent (after treatment where necessary) shall be discharged into the sea 500 mts. Off shore by submarine outfall with a diffuser at the end.

5. Implementation schedule:

(i) Flow Meters should be arranged for measuring the water and effluents quantity. (ii) Industry shall not discharge the waste water without meeting the standards prescribed under clause (3) above. (iii) The Industry should achieve bio-assay test with 100% effluents concentrations for 96 hours for 90% fish survival within 90 days from the date of issue of this consent order. (iv). All the solid waste generated from the process operations and effluent treatment plant shall be properly collected in lined tanks at the factory premises and shall not cause surface or sub-surface or soil pollution directly or indirectly. (v) Parameters like BOD and oil and grease shall be brought down within the limits and the industry shall intimate the same to the Department within a fortnight.

6. Samples of treated industrial shall be collected at the terminal manhole once in a week/fortnight/month/Three months/six months/

For Solara Active Pharma Sciences Limited

[Signature]

Authorised Signatory

:3:

sampling and testing shall be as per IS:4733 and IS:2480 as the case may be for domestic and industrial effluents.

- 7. The applicant shall make an application for renewal of consent in the prescribed form in triplicate at least 30 days before the date of expiry of the consent or 30 days before "New or altered outlet" is proposed to be commissioned and/or a new discharge is proposed to be made, whichever is earlier.
- 8. All conditions and instructions as provided in the "General conditions for consent to discharge Trade effluents" as enclosed herewith are to be strictly followed.
- 9. The role of trees in the removal of certain organic as well as inorganic toxicants is well known. Besides, the trees also play a very important role in purifying atmosphere within and as well as Municipal treatment plants. In view of this, the applicant shall plant minimum three varieties (Eucalyptus, subabul or any suitable variety) of trees at the density of not less than 1000 trees per acre and all along the boundaries of the industry premises.
- 10. Notwithstanding anything contained in this conditional letter of consent, the Department of Science, Technology & Environment reserves to it the right and power under section 27(2) of the Water (Prevention and Control of pollution) Act, 1974 to review any one or all the conditions imposed herein and to make such variations as deemed fit for the purpose of the Act, by the Department of Science, Technology & Environment.

Subabul

For Solara Active Pharma Sciences Limited

[Handwritten Signature]

Authorised Signatory

NO.57/PPCC/COM/EE/2003/
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PONDICHERRY POLLUTION CONTROL COMMITTEE

Pondicherry, the

To

17 6 NOV 2000.

The General Manger (Operation),
M/s Shasun Chemicals & Drugs Ltd.,
Kalapet,
Pondicherry.

Sir,

Sub: DSTE - PPCC - Study on contamination of groundwater
in Kalapet area and suggest suitable remedies - Reg.

As you are aware that, the groundwater in Kalapet area is found contaminated and has become unfit for drinking purpose. Series of complaints were also received from Kalapet area and Pondicherry Pollution Control Committee collected water samples in and around Kalapet area during different periods and got analyzed. The results revealed contamination in groundwater.

In order to study contamination of groundwater and suggest suitable remedies, a broad based expert committee involving National Environmental Engineering Research Institute, (NEERI) National Institute of Oceanography (NIO), Indian Institute of Technology (IIT) Chennai besides officers and academician was constituted by PPCC under Section 10 of Water (Prevention and Control of Pollution) Act, 1974.

The first meeting of the broad based expert committee was held on 20.09.2003. The committee visited Jawahar Navodhaya Vidhyalaya, M/s Shasun Chemicals & Drugs Ltd., and an agriculture tubewell site of Thiru A. Ganesan. The committee discussed with the General Manager, (Operation) M/s Shasun Chemicals and Drugs Ltd., After inspecting the ETP plant, Old Solid waste dump site, proposed solid waste dump site, old lagoon site etc. the committee met in the Chamber of Member Secretary, PPCC and held a detailed discussion.

After thorough examination of various factors related to the cause for the groundwater contamination, the committee advised to take the following action by the unit immediately without delay:

- (1) The unit shall provide extended aeration and biological oxidation system to the ETP within a period of three months.

For Solara Active Pharma Sciences Limited



Authorised Signatory

- (ii) Design of the proposed new solid waste pit should be got approved by the PPCC. The new solid waste pit should incorporate all the defects / problems arisen in the issue and so that no problem will arise in future. The pit should be properly lined.
- (iii) The unit shall make arrangements to collect leachate from the new pit and transfer the same to ETP through permanent pipe line within a period of one month for treatment.
- (iv) ~~The unit shall replace the existing marine outfall system with higher dia pipeline within a period of six months.~~
- (v) The unit shall provide flow meters (3 nos.) at the inlet of raw effluent, outlet of treated effluent and to the marine pipeline near sea coast.
- (vi) The unit shall within a period of one month furnish to PPCC a report of tests done by NEERI, Chennai on the composition and analysis of raw, treated effluent and solid waste with specific reference to the content of Chromium.
- (vii) A Rapid Marine ELA of the area used for the discharge of the effluent is necessary along with toxicological studies of the effluent to know the toxic nature of the effluent of the unit.
- (viii) The unit shall furnish to PPCC within a period of eighteen months a report on the comprehensive EIA study (Covering three seasons) by NEERI, Chennai.

You are hereby requested to scrupulously follow the instruction aforesaid under constant intimation to PPCC.

Yours faithfully,

(Signature)
 (Dr. P. DEVARAJ)
 Member Secretary
 Pondicherry Pollution Control Committee

Copy to:-
 Environmental Engineer, - To follow up
 Department of Science, Technology & Environment,
 Pondicherry.

VI. Inspected by NCC on 12-12-2000
 Final - 1
 2) Sludge: 1
 For Solara Active Pharma Sciences Limited
(Signature)
 Authorised Signatory

ANNEXUR - V

16

No.57/PPCC/COM/EE/2004/ 1252
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PONDICHERRY POLLUTION CONTROL COMMITTEE

Pondicherry, the

23 APR 2004

To

The General Manger (Operation),
M/s Shasun Chemicals & Drugs Ltd.,
Kalapet,
Pondicherry.

Sir,

Sub: DSTE - PPCC - Study on contamination of groundwater
in Kalapet area and suggest suitable remedies - Reg.

The second meeting of the broad based expert committee was held on 06.03.2004 in Conference hall of Pondicherry Housing Board. The committee reviewed the progress on the action taken on the remedial measures suggested during the first meeting. The officials of M/s Shasun Chemicals & Drugs Ltd., were also called for discussion.

After a detailed discussion, the Committee approved the proposal of the unit for replacing the marine outfall pipeline from 2 1/2" to 4" dia. Besides, the Committee suggested the following to the unit for compliance:

- (i) The unit has to submit the clarification on the drastic change between the quality of the treated effluent on the ETP outlet and at the point of inlet to marine discharge pipeline in the effluent analysis done by NEERI.
- (ii) The unit should adopt carbon adsorption column followed by RO system in addition to the existing effluent treatment system. The rejects of RO shall not be disposed directly to the sea. The RO rejects shall be disposed through solar and / or forced evaporation system.
- (iii) The unit should submit the revised drawing of the new solid waste pit and the same will be examined by the PPCC for approval.
- (iv) The unit should keep the readings of all the flow meters recorded.
- (v) The unit should get the coastal water quality (Chemistry) done immediately by NIO for the completion of marine EIA study.

As regards, comprehensive EIA the Committee decided that PPCC will take decision on this.

You are hereby requested to scrupulously follow the instruction aforesaid under constant intimation to PPCC.

PPCC, PONDICHERRY.	
NO.	59112
DATE	27/4/04
TO	G.M (O)
BY	

Yours faithfully,

(Dr. P. DEVARAJ)

Member Secretary

Pondicherry Pollution Control Committee
For Solara Active Pharma Sciences Limited

Authorised Signatory

GOVERNMENT OF PONDICHERRY
IRRIGATION DIVISION
PUBLIC WORKS DEPARTMENT

Pondicherry, the 16/3/06

No. 1177 /PW/EEL/DB/C-12/2005-06

To

Thiru.M. Mohan,
General Manager (Operations),
Shasun Chemicals and Drugs Ltd.
Mathur Road, Periyakalpet,
Pondicherry.

Sir,

Sub: PW-ID- Permission requested to Relaying of pipe line -
Shasun Chemicals and Drugs Ltd - Regarding.

- Ref: 1. Your letter No. SCDI/PWD/05-06/065 Dated, 08-03-06.
2. This office letter NO.913/PW/EEL/DB/C-12/05-06 Dt. 3-3-06
3. Cash receipt No.491908/10,000/- Dated, 06-03-2006..

with reference to the above, temporary permission is hereby accorded for relaying of pipe line from Shasun Chemicals and Drugs Ltd to seashore through the existing natural channel, subject to following condition.

1. The Assistant Engineer - ISD-I, PWD, Gorimedu, Pondicherry should be informed at least one week before the actual date of commencement of work.
2. The work should be carried out in the presence of the authorized representative of the Executive Engineer/Assistant Engineer and the work should be carried out as per his instructions.
3. This permission is purely temporary and can be withdrawn at any time without any prior notice on such withdrawal of permission, the HDPE pipe line shall be removed and site cleared off all debris at the risk and cost of the applicant.
4. The proposed HDPE pipe line shall be deemed to be the property of Govt. for all practical purpose and you can not enjoy any exclusive rights for its use.
5. The laying of pipe line work if any in the channel should not be damaged. In case any damage occurs, the same should be rectified and brought to the original form at the risk and cost of the applicant.
6. There should not be any obstruction to the free flow of water in the channel during and after relaying of pipe.
7. If the Govt. increases the Security Deposit amount, the applicant has to pay the additional amount on intimation from this office.
8. The HDPE pipe line should be removed at the cost of the applicant during flood time if it is found to be an obstruction for free flow of water in the channel/future widening of road/improvement of channel if any.
9. The relaying pipe of size 4 dia (HDPE) and the pipe line is to be buried under ground at an average depth of 1 m.
10. The relaying of pipe should not make any hindrance to the public.
11. The effluent should be dissolved in water. No suspended solids should be present and B.O.D Nil. No stagnation should occur.

For Solara Active Pharma Sciences Limited

Yours faithfully,

[Signature]
Authorised Signatory
EXECUTIVE ENGINEER
IRRIGATION DIVISION

OFFICE OF THE ASSISTANT ENGINEER
SUB.DIVISIO.I
NATIONAL HIGHWAYS DIVISION
PWD., PUDUCHERRY.

No. 929 /PW/AE.I/NH/F.No.3-3/2008 Puducherry, the dt. 28/3/08

To
Shasun Chemicals and Drugs Ltd,
Shasun Road, Periakalpet,
Puducherry - 005 014.

Sir,

Sub: PW-NH-SD.I- Permission for Road crossing the ECR for laying of marine Pipeline in the existing route - Reg.

Ref: Your Lr.No. SCDL/NH/PWD/2007-08 dt.28.2.2008.

With reference to your letter cited, it is informed that permission is accorded for to out open the newly laid WBM road near Chevalier school for relaying of 4" dia HDPE pipe instead of existing 2.5" dia pipe to discharge the treated trade effluent into the marine water as per consent orders of Puducherry Pollution controls subject to the following conditions:

1. You may produce the "Performance Bank Guarantee" drawn from any one of the Nationalized scheduled Bank in Puducherry for an amount of Rs.1750/- valid for a minimum period of six months from the date of giving permission/date of start of work whichever is later in favour of the Executive Engineer, NH Division, PWD., Puducherry.
2. Further an amount of Rs.2,362/- towards "Road Restoration charges" and Rs.2,362/- towards Security Deposit are to be deposited in favour of the Executive Engineer, National Highways Division, PWD., Puducherry in the form of Demand Draft from any one of the Nationalized/Scheduled Bank in Puducherry.
3. Also you have to remit an amount of Rs.427/- in favour of the Executive Engineer, National Highways PWD., towards Annual tract rent.

Please contact the Junior Engineer -I National Highways Sub- Division for further instructions.

Yours faithfully,

[Signature]
ASSISTANT ENGINEER - I(NH)

Copy submitted to: The Executive Engineer(NH) for favour of information please.

- (Road restoration charges) 1) Rs. 2362/- Executive Engineer, National Highways Division, PWD, Puducherry
- (Security deposit) 2) Rs. 2362/- "
- (Annual tract rent) 3) Rs. 427/- "

For Solara Active Pharma Sciences Limited

[Signature]
Authorised Signatory

OFFICE OF THE EXECUTIVE ENGINEER
IRRIGATION DIVISION
PUBLIC WORKS DEPARTMENT

No. SCDL/PW/EE/DB/C- 8/2011-2012

Date: 13/12/11

To
M/s. Shasun Chemicals and Drugs Ltd,
Mathur Road, Periyakalpet,
Puducherry.

Sir,

Sub: PW-ID – Permission requested to Relaying of pipe line by Shasun
Chemicals and Drugs Ltd - issued - Reg.

Ref: Your Ir.No. SCDL/PPCC/2011-12 18.11.2011

-oo0oo-

With reference to the above, temporary permission is hereby accorded for relaying of pipe line from the firm M/s. Shasun Chemicals and Drugs Ltd to seashore of Periyakalpet through the existing natural channel, subject to following conditions.

1. The Assistant Engineer-ISD-I, PWD, Gorimedu, Puducherry should be informed at least one week before the actual date of commencement of work.
2. The work should be carried out in the presence of the authorized Representative of the Executive Engineer/Assistant Engineer and the work should be carried out as per his instruction.
3. This permission is purely temporary and can be withdrawn at any time without any prior notice on such withdrawal of permission, the HDPE pipe line shall be removed and site cleared off all debris at the risk and cost of the applicant.
4. The proposed HDPE pipe line shall be deemed to the property of Govt. for all practical purpose and you can not enjoy and exclusive rights for its use.
5. The laying of pipe line work if any in the channel should not be damaged. In case any damage occurs, the same should be rectified and brought to the original form at the risk and cost of the applicant.
6. There should not be any obstruction to the free flow of water in the channel during and after relaying of pipe.
7. If the Govt. increases the Security Deposit amount, the applicant has to pay the additional amount on intimation from this office.
8. The HDPE pipe line should be removed at the cost of the applicant during flood time, if it is found to be an obstruction for free flow of water in the channel/future widening of road/improvement of channel if any.
9. The relaying pipe of size 4" dia (HDPE) and the pipe line is to be buried under ground at an average depth of 1m.
10. The relaying of pipe should not make any hindrance to the public.
11. The effluent should be dissolved in water. No suspended solids should be present and B.O.D Nil. No stagnation should occur.
12. The laying of pipe line should be taken up as per the instructions of Pondicherry Pollution control committee.
13. After completion of the work, the same should be reported to this office as well as the Director, Pondicherry Pollution control committee.

Yours faithfully,

EXECUTIVE ENGINEER
IRRIGATION DIVISION

For Solara Active Pharma Sciences Limited

[Signature]
Authorised Signatory



SCDL/PPCC/2011-12/

August 12, 2011

The Member Secretary
Pondicherry Pollution Control Committee,
Govt. of Puducherry
Puducherry.

Sir,

Sub: Replacement of existing marine discharge pipeline – reg
Ref: Your letter No.57/PPCC/COM/EE/2004/1272 dt.23.04.2004

With reference to the permission accorded for relaying of pipe line, we wish to bring to your kind notice that we could not be able to carryout the activity because of delay in Villagers sanction. Now we obtained clearance from the Villagers (Panchayat Committee) hence we are planning to execute the marine pipe line work in the mid of this month as per the directions given by you.

We would like to inform that the above work will be done as per the directions of Public Works Department. Kindly let us know in case of any other formalities to be carried out for completing the work.

Thanking you,

Yours faithfully,
For SHASUN PHARMACEUTICALS LTD.,


M. Mohan
Sr. Vice President



SCQA/F-354/B

Shasun Pharmaceuticals Limited

(Formerly known as Shasun Chemicals and Drugs Ltd)
Shasun Road, Periyakalpet, Puducherry – 605 014, India.
Phone : 91-0413-2654100 Fax : 91-0413-2655154
E-mail : shapdy@shasun.com

PTU

ANNEXURE - X

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SPL /PPCC/2012-13/006

04.05.2012.

To

Member secretary
Pondicherry pollution control committee
Govt of Pondicherry
Pondicherry -5

Sir,

Sub: Information on laying of marine discharge pipe line-Reg

Ref: Letter No 57/PPCC/COM/EE/2004/1272 dt.23.04.2004

This is with reference to the above subject and your letter reference mentioned above as per the committee recommendation, where in we have been advised to relay marine discharge pipeline. We wish to inform you the status on the progress of pipe line work, about 500 meters of the pipe line has been laid (off shore) and the on shore to factory pipe line work would be taken after discussing with local villagers. The following drawings of the pipe line work are attached for your reference.

1. Pipe line alignment
2. RCC anchor block
3. Lay out waste water pipe line route.
4. Site plan of marine land.
5. Proposed marine pipe line root.

Further we wish to inform you that no objection certificate (NOC) has been obtained for this pipe line work from PWD Pondicherry in 2011 and National highway division PWD Pondicherry in 2008.

Kindly inform us in-case of any additional information is required.

Yours truly,
For Shasun Pharmaceuticals Ltd.,

Handwritten signature

Handwritten signature
M. MOHAN
DIRECTOR

Enclosed:

1. Drawings
2. Directions
3. NOC from PWD Irrigation and PWD national high way division

24/05/2012
DESPATCHER
DEPARTMENT OF SCIENCE
TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY.

dc
SCQA/F-354/B

Shasun Pharmaceuticals Limited
(Formerly known as Shasun Chemicals and Drugs Ltd)
Shasun Road, Periyakalpet, Puducherry - 605 014, India.
Phone : 91-0413-2654100 Fax : 91-0413-2655154
E-mail : shapdy@shasun.com



SPL/PPCC/2012-13

06 December 2012

The Director/MS-PPCC
 Department of Science, Technology & Environment
 Puducherry Pollution Control Committee
 Govt. Of Puducherry,
 Puduchery.

Sir,

Sub: PCZMA – replacing the marine discharge pipelines – CRZ clearance – reg
 Ref: Your letter No.7528/PPCC/NOC/OM/IE/2012/1147

With reference to your letter, we wish to inform that we are not proposing for any new set-up/ expansion of our industrial activity. We have installed the marine discharge pipeline in the year 1989 with the consent of Pondicherry Pollution Control Committee. Further in the year 2004, as per the directions of Pondicherry Pollution Control Committee and Expert committee we have executed replacement of the existing pipeline with a larger dia pipeline and we have carried out the replacement of the pipeline as per the instruction of regulatory authority.

Hence, we request you to exempt us in obtaining CRZ clearance from Coastal zone management authority, as we are the existing industry since 1987 onwards.

Thanking you,

Yours faithfully,
 For SHASUN PHARMACEUTICALS LTD.,


 M. MOHAN
 DIRECTOR


 DESPATCHER
 DEPARTMENT OF SCIENCE
 TECHNOLOGY AND ENVIRONMENT
 PUDUCHERRY.

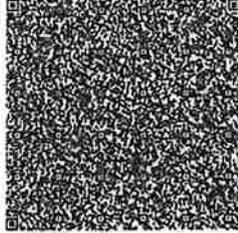


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Puducherry

e-Stamp

Certificate No.	: IN-PY03196036150855M
Certificate Issued Date	: 30-Jul-2014 11:12 AM
Account Reference	: SHCIL (FI)/ pyshcil01/ SARAM/ PY-PU
Unique Doc. Reference	: SUBIN-PYPYSHCIL0103666776121954M
Purchased by	: SHASUN PHARAMACEUTICALS LTD
Description of Document	: Article 5 Agreement or Memorandum of Agreement
Property Description	: AGREEMENT
Consideration Price (Rs.)	: 0 (Zero)
First Party	: SHASUN PHARAMACEUTICALS LTD
Second Party	: KALAPET PANCHAYAT
Stamp Duty Paid By	: SHASUN PHARAMACEUTICALS LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



-----Please write or type below this line-----

உடன்படிக்கை புரிந்துணர்வு ஒப்பந்தம்

நிகழும் 2014-ம் ஆண்டு ஜூலை மாதம் 31-ஆம் தேதி, புதுச்சேரி மாநிலம், உழவர்கரை நகராட்சி, பெரியகாலாப்பட்டு, ரி.ச. எண் 33 மற்றும் 34-ல் இயங்கி வரும் சாசன் பார்மாசியூட்டிகல்ஸ் லிமிடெட்/Shasun Foundation Trust No.27, சாதார் பட்டேல் சாலை, கிண்டி, சென்னை-600032 நிறுவனத்தின் முதுநிலை பொது மேலாளர் திரு. தமிழ்மாறன் அவர்கள் மேற்படி நிறுவனத்தின் அதிகாரம் பெற்ற நபர் என்ற முறையில், முதல் பார்டியாகவும், மேற்படி Union Territory புதுச்சேரி, உழவர்கரை வட்டம், பெரியகாலாப்பட்டு

Statutory Audit:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

For Solara Active Pharma Science

Authorised Signatory
Authorised Signatory

கிராமத்தில் அமைந்துள்ள மீனவர் பஞ்சாயத்தார்கள் மற்றும் கூட்டுக்குழு ஆகியவற்றின் உறுப்பினர்களாகிய பார்டிகளும் (2வது பார்டி) ஒப்புக்கொண்டு எழுதப்பட்ட புரிந்துணர்வு ஒப்பந்தம் (Memorandum of Understanding). இதன்படி புதுச்சேரி பெரியகாலாப்பட்டு மீனவர் பகுதி பஞ்சாயத்தாரருக்கு, மேற்படி ஊரில் ஸ்ரீகாந்தாரி அம்மன் கோயில் திருப்பணி வேலை தொடர்பாக 31.07.2014 அன்று செய்து கொள்ளும் ஒப்பந்த விபரம்.

மேற்படி கிராம பஞ்சாயத்தார்கள் திரு. ப.கணேசன், M.சந்திரன், R.ஸ்டாலின், A.செல்வப்பன், (எ).பாண்டிரங்கன், J.ரகு, K.ஐனாரப்பன், R.கண்ணன், R.ராஜீ, A.ஜெகன், A.ஏழுமுலை, T.ஆனந்து ஆகியோர் ஊர் பொது மக்களுடன் கலந்து பேசி சம்மதித்து ஏற்றுக் கொண்ட புரிந்துணர்வு ஒப்பந்தம்.

சாசன் பார்மாசியூட்டிகல்ஸ் லிமிடெட்/Shasun Foundation Trust No.27, சர்தார் பட்டேல் சாலை, கிண்டி, சென்னை-600032 நிறுவனம் பெரியகாலாப்பட்டு மீனவர் பகுதி கிராம பஞ்சாயத்தார் முன்னிலையில் பொது மக்கள் நலன் கருதி ஒப்புக் கொள்ளப்பட்ட கீழ்க்கண்ட உதவிகளை அளிக்க இதன் மூலம் உறுதியளிக்கப்படுகிறது.

மேற்கண்ட கோயில் திருப்பணிக்காக ரூ.1,15,00,000/- (ஒரு கோடியே பதினைந்து லட்சம் மட்டும்) சாசன் நிர்வாகம் வழங்க பஞ்சாயத்தார்கள் ஊர் மக்கள் சார்பாக பேசி எடுத்த முடிவாகும். இதை கீழே குறிப்பிட்ட காலத்தில் அளிக்க இருதரப்பினராலும் ஒப்புக்கொள்ளப்பட்டது.

இதில் முதல் கட்ட பணிக்கான தொகை

முதலாவது முன்பணம்-(27.04.2014)ஏப்ரல்-2014-ல் = ரூ.15,00,000(பதினைந்து லட்சம்)-கொடுக்கப்பட்டுள்ளது.
2வது முன்பணம்-(03.08.2014)ஆகஸ்ட்-2014-ல் = ரூ.12,50,000 (பன்னிரண்டு லட்சத்து ஐம்பதாயிரம்)
3வது முன்பணம்-(27.10.2014) அக்டோபர்-2014-ல் = ரூ.12,50,000 (பன்னிரண்டு லட்சத்து ஐம்பதாயிரம்)
4வது முன்பணம்-(27.01.2015)ஜனவரி-2015-ல் = ரூ.15,00,000(பதினைந்து லட்சம்)

மொத்தம் = ரூ.55,00,000 (ஐம்பத்து ஐந்து லட்சம்)

மேற்கண்ட பணி ஏப்ரல் - 2015-ல் முடிக்கப்பட்டுவிடும்.

இரண்டாவது கட்ட பணிக்கான தொகை

முதலாவது (27.04.2015) ஏப்ரல்-2015-ல் = ரூ.11,25,000 (பதினோரு லட்சத்து இருபத்தி ஐந்தாயிரம்).
2வது முன்பணம்-(27.07.2015) ஜூலை-2015-ல் = ரூ.10,00,000 (பத்து லட்சம்)
3வது முன்பணம்-(27.10.2015) அக்டோபர்-2015-ல் = ரூ.10,00,000 (பத்து லட்சம்)
4வது முன்பணம்-(27.01.2016) ஜனவரி-2016-ல் = ரூ.10,00,000 (பத்து லட்சம்)

மொத்தம் = ரூ.41,25,000 (நாற்பத்தி ஒரு லட்சத்து இருபத்தி

ஐந்தாயிரம்

A. Jagan

R. Kannan

A. Jagan
T. Anandh

B. S. Senthil
R. Senthil
K. Senthil
S. Iyer

For Solara Active Pharmasciences Limited

A. Anandh
Authorised Signatory

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முன்றாம் கட்ட பணிக்கான தொகை

மொத்த மதிப்பீட்டில் முதல் இரண்டு கட்ட பணிகள் போக மீதம் உள்ள இறுதி தொகை

முதலாவது தவணை முன்பணம் (27.04.2016)-ஏப்ரல் = ரூ.10,00,000 (பத்து லட்சம்)
 3வது தவணை முன்பணம் (27.07.2016)-ஜூலை = ரூ .8,75,000 (எட்டு லட்சத்து எழுபத்து ஐந்தாயிரம்)

மொத்தம் = ரூ.18,75,000 (பதினெட்டு லட்சத்து எழுபத்து ஐந்தாயிரம்)

கடந்த 31-ஆம் தேதி ஜூலை மாதம் 2011-ம் ஆண்டு சாசன் நிறுவனமும் மீனவர் பஞ்சாயத்தாரும் செய்து கொண்ட புரிந்துணர்வு ஒப்பந்தம் இருதரப்பினராலும் ஏற்றுக்கொள்ளப்பட்டு காலாவதி செய்யப்படுகிறது. இதனடிப்படையில் 31.07.2014 அன்று இருதரப்பினராலும் முழுசம்மதத்தினுடன் புதிய ஒப்பந்தம் செய்துகொள்ளப்பட்டது. இந்த புதிய ஒப்பந்தமானது 31.07.2014 முதல் 31.12.2016 வரை அமுலில் இருக்கும் என்பதை இருதரப்பினராலும் ஏற்றுக்கொள்ளப்பட்டது.

ஊர் மீனவ மக்கள் நலனுக்காக, வருடத்திற்கு ஒருமறை மாசி மாதத்தில் ரூ.2,00,000/- (இரண்டு லட்சம்) காசோலையாக வழங்கப்படும் என்பதை இருதரப்பினராலும் ஒப்புக்கொள்ளப்பட்டது.

ஊர் மீனவ மாணவர்களுக்கு கல்வியில் (பத்தாம் வகுப்பு மற்றும் +2-ம் வகுப்பு) முதல் மூன்று இடங்களை பிடிப்பவர்களுக்கு அதாவது முதல் இடத்திற்கு ரூ.3000, இரண்டாம் இடத்திற்கு ரூ.2000 மற்றும் மூன்றாம் இடத்திற்கு ரூ.1000 ஆகமொத்த தொகையாக ரூ.12,000 (பன்னிரெண்டாயிரம்) வழங்கப்படும் என்பதை இருதரப்பினராலும் ஏற்றுக்கொள்ளப்பட்டது.

மேலும் 27.04.2014 மீனவ பஞ்சாயத்தார்களும் மற்றும் C.கணேஷ்குமார் சபதியும் ஏற்படுத்திக்கொண்ட ஸ்ரீகாந்தாரி அம்மன் கோயில் திருப்பணிக்கான ஒப்பந்தத்தின்படி அதில் கூறப்பட்டுள்ள ஒவ்வொருகட்ட பணியும் நிறைவடையும் பட்சத்தில் நிர்வாகம் பரிசீலனை செய்து மேலே குறிப்பிடப்பட்டுள்ள தொகைகள் வழங்கப்படும்.

மேலும் எந்த ஒரு காலங்களிலும் பெரியகாலாப்பட்டு மீனவர் பகுதி புது பஞ்சாயத்தார்களோ அல்லது பகுதி வாழ் மீனவ மக்களோ ஒப்பந்த காலத்திற்குள் மேற்கண்ட ஒப்பந்த தொகைக்கு மேல் வழங்க கோரவோ, புதிய நிபந்தனையோ மற்றும் நிர்வாகத்தின் மாட்டார்கள் என்று இதன் மூலம் உறுதியளிக்கிறோம். ஏதாவரும் காலங்களில் நிர்வாகத்தினுடைய வளர்ச்சிக்கும் மற்றும் முன்னேற்றத்திற்கும் முழு ஒத்துழைப்பை கொடுப்போம் என்று உறுதியளிக்கிறோம்.

மேலும், இந்த ஒப்பந்தம் காலாவதி ஆன பிறகு மேற்கொண்ட இந்த ஒப்பந்தத்தை நீட்டிக்கவோ அல்லது புதிய ஒப்பந்தம் செய்துக் கொள்ளவோ இரு தரப்பினரும் (நிர்வாகம் மற்றும் நடைமுறையில் உள்ள பஞ்சாயத்தார்) கலந்து ஆலோசித்து முடிவு செய்யப்படும்.

A. Jil
R. Kumar
R. Raju
A. Jayaraj
R. Anand
B. C. m.
m. சாதிகன்
J. Stalin
K. ஜயராஜ் பன்
S. Kumar

26

4

ஊர் மீனவ மக்கள் நலன் கருதியும் மீனவ பஞ்சாயத்தார்களின் பரிந்துரையின் பேரிலும் ஊர் மீனவ மக்கள் மருத்துவ செலவிற்காகவும் மற்றும் மீனவர்களின் வலை கிழிதல் வலைகள் சரிசெய்தல் மற்றும் மாற்றுதல் சம்மந்தமாக வருடம் ஒரு முறை ரூ.60000- அறுபதாயிரம் ரூபாய் வழங்கப்படும் என்பதை இருதரப்பினரும் ஒப்புக்கொண்டனர்.

Paul
R. Kannan

B. S. Srinivasan
R. Sathish
K. Suresh Babu
S. Kumar
R. R. R.
A. Jagath
T. Anand

For Solara Active Pharma Sciences Limited

Authorised Signatory

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The removal operation was witnessed by the above government officials of various departments and was duly documented by photographs and Video shooting. Herewith, we are enclosing the photographic evidence for the pipeline removal for your kind reference as Annexure -1

In line with the direction, we have also removed the marine discharge related online sensors for pH, DO, BOD, COD, TDS, TSS & marine flow and disconnected from PPCC and CPCB servers.

Also in compliance to the CPCB and PPCC direction, we have dismantled the Old Effluent Treatment Plant (ETP) and the photos in this regard are enclosed herewith for your reference, as Annexure-2.

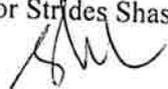
For your kind reference, please find enclosed the following annexures.

1. Annexure -1 Photographic evidence of removal of Treated Effluent Outlet Marine discharge pipeline
2. Annexure -2 Photographic evidence of the dismantling of Old ETP
3. Acknowledgement copy of intimation letter to Oulgaret Municipality
4. Acknowledgement copy of intimation letter to Directorate of Industries and Commerce
5. Acknowledgement copy of intimation letter to Puducherry Pollution Control Committee and Coastal Regulation Zone
6. Acknowledgement copy of intimation letter to Electricity Board
7. Acknowledgement copy of intimation letter to Public Works Department - Highway Division
8. Acknowledgement copy of intimation letter to Public Works Department - Irrigation Division
9. Acknowledgement copy of intimation letter to Sub-Collector Office (North)
10. Acknowledgement copy of intimation letter to Sub-Inspector of Police, Kalapet PS
11. Acknowledgement copy of intimation letter to Circle Inspector, Muthiyalpet
12. Acknowledgement copy of intimation letter to SP Office (East), Puducherry.

We thank your good office for all your support in this regard.

We request you to kindly acknowledge our compliance letter.

Thanking you,
Yours faithfully,
For Strides Shasun Ltd.,


E. Kannapiran
Vice President (Operations)



For Solara Active Pharma Sciences Limited


Authorised Signatory

Copy to: Member Secretary, Puducherry Pollution Control Committee, Puducherry -5 ✓

Marine Pipeline removal - Out side Boundary

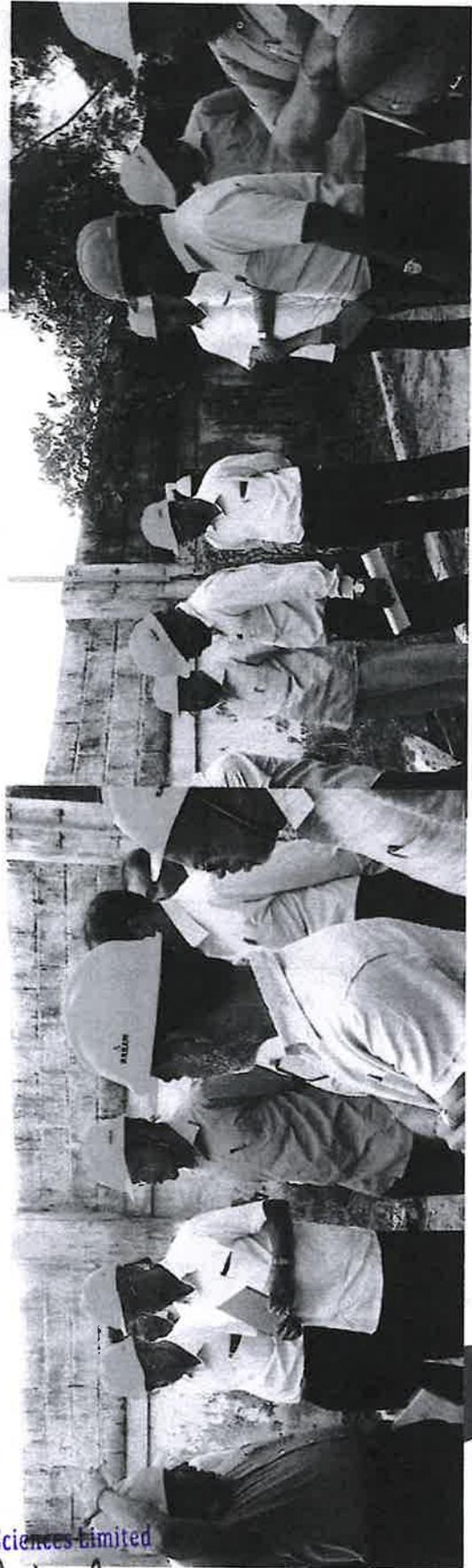


For Solara Access Point, Strides Limited

Authorised Signatory

29

Marine Pipeline removal - Starting Point (In the presence of Government Officials)



For Solara Ac... Ma Sciences Limited

[Handwritten Signature]
Authorised Signatory

Marine Pipeline Removal - Dispensary Area (near Sea Shore)

strides Shasun



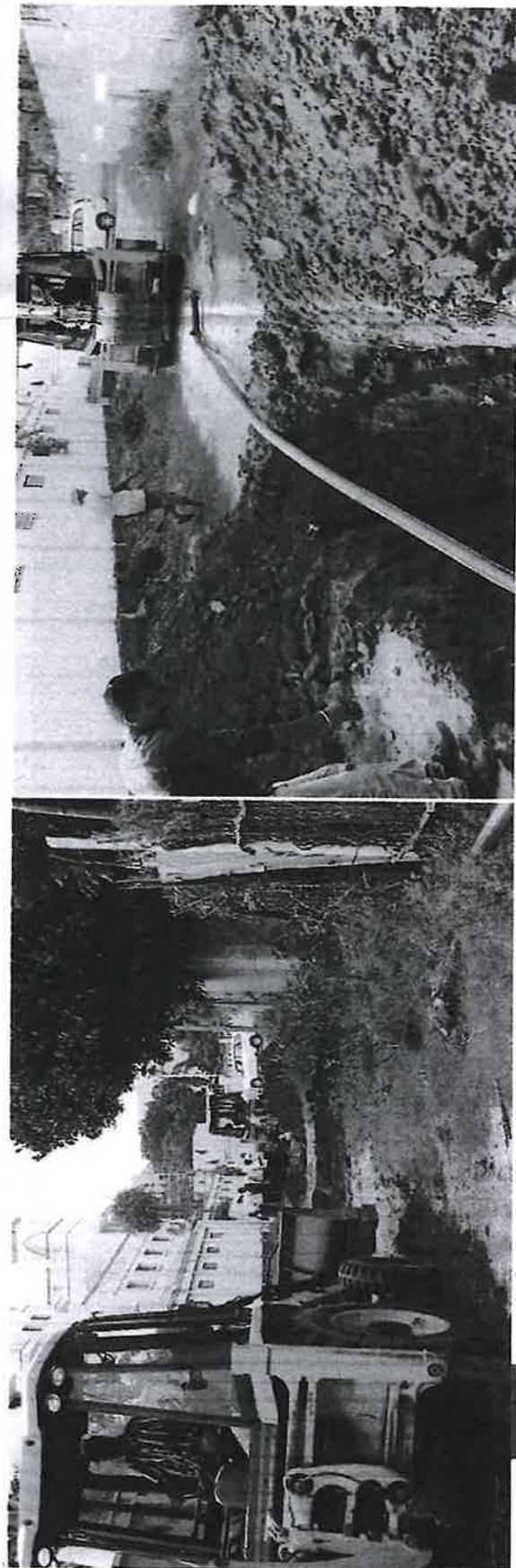
31

For Solara Active Pharma Sciences Limited

A. Murahiy

Authorised Signatory

Marine Pipeline Removal - Canal Area



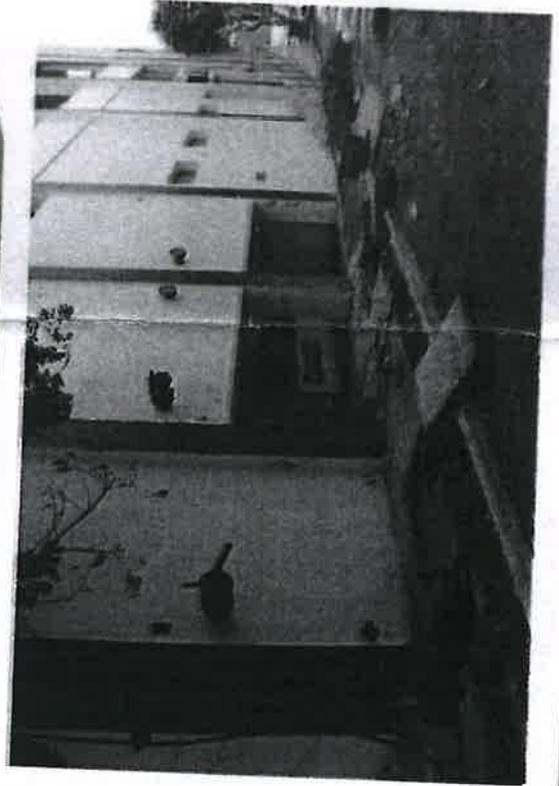
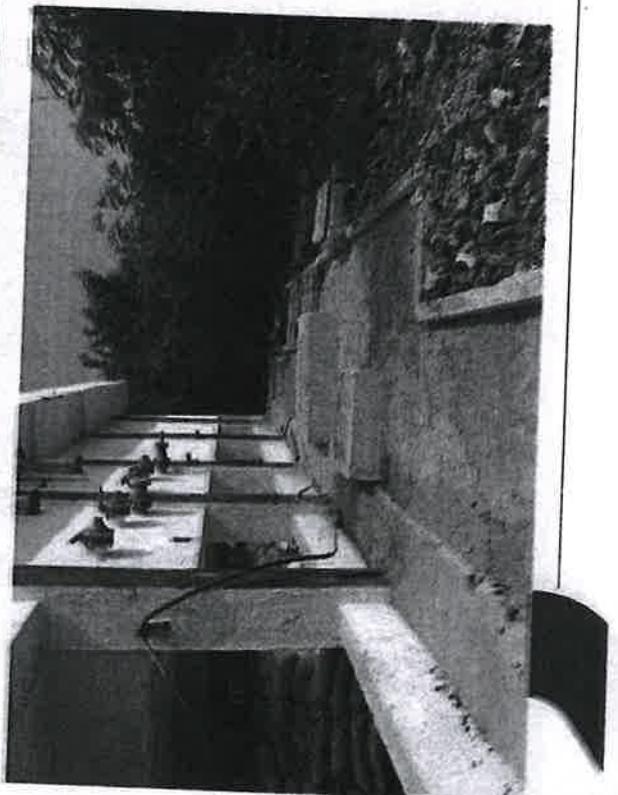
32

For Solara Active Pharma Sciences Limited

[Handwritten Signature]
Authorised Signatory

Old ETP Dismantling – Removal of Chemical Dosing Tanks

Strides Shasun



33

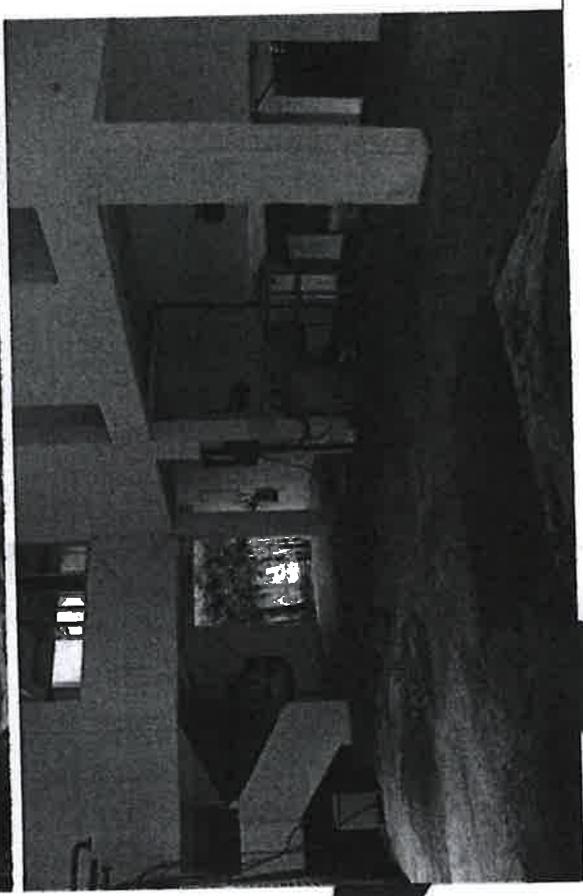
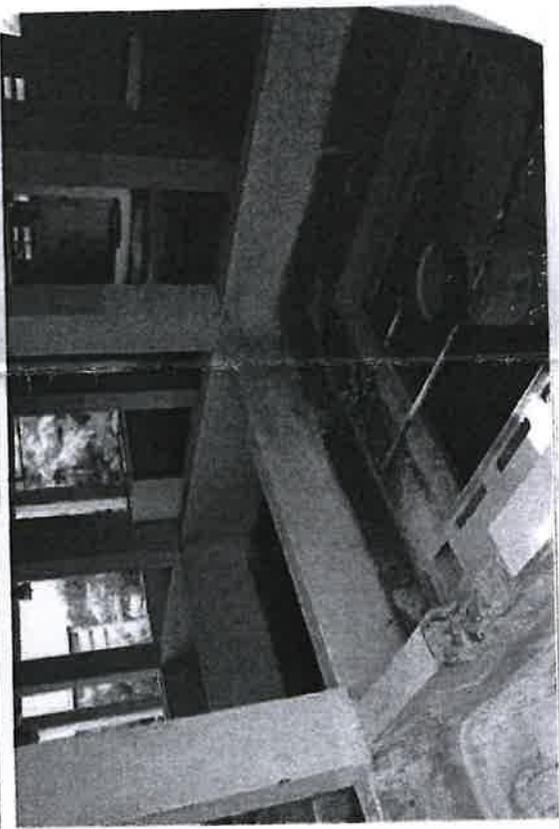
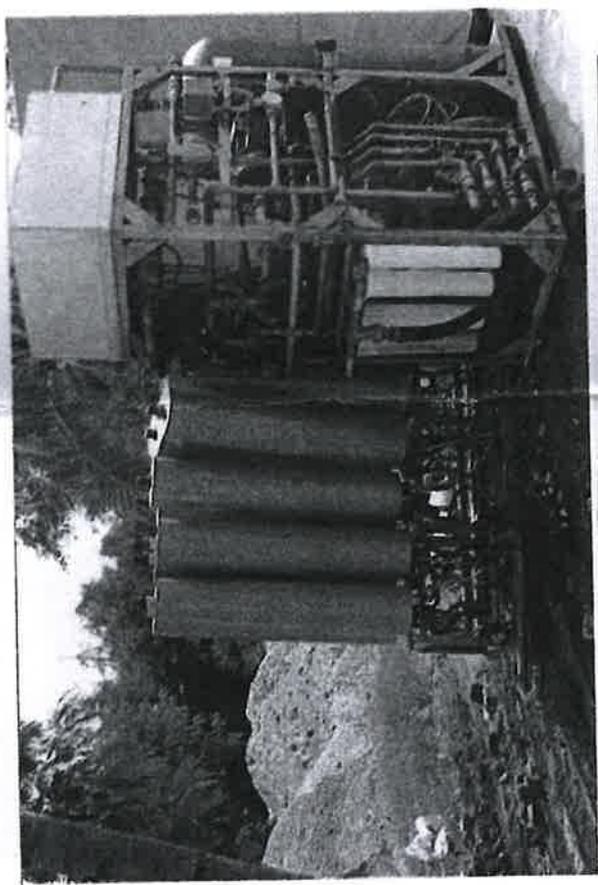
For Solara Active Pharma Sciences Limited

L. Murthy

Authorised Signatory

ANNEXURE - II

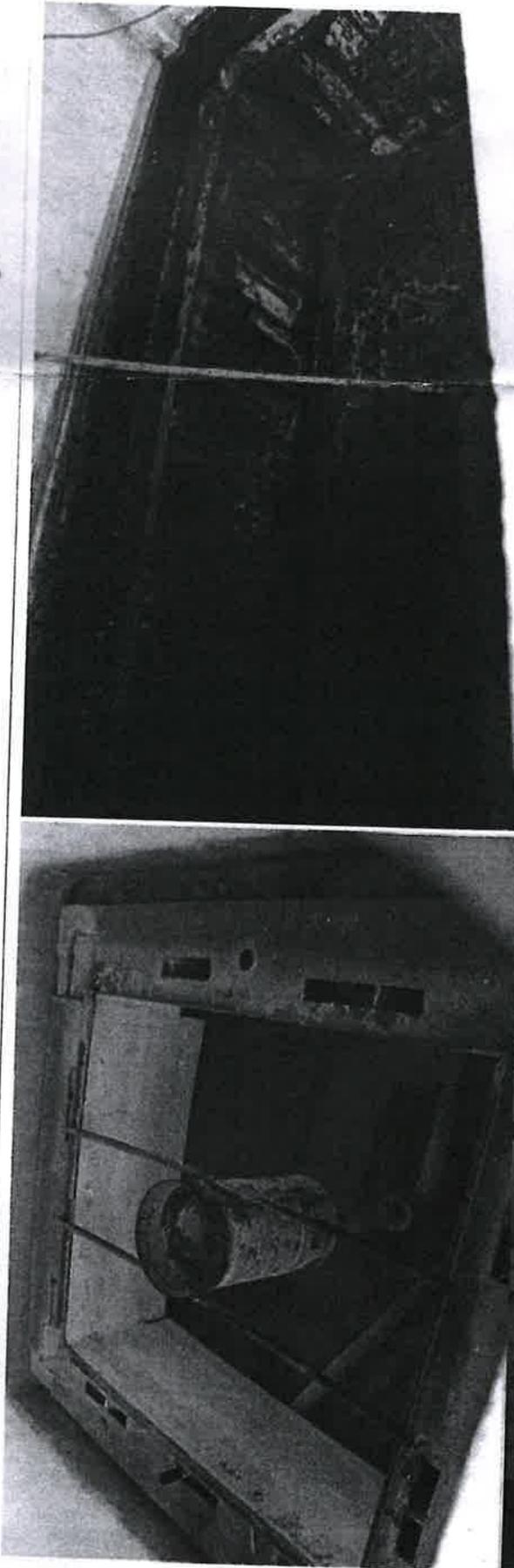
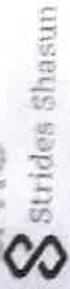
Old ETP Dismantling - Removal of Equipments



For Solara Active Pharma Sciences Limited

[Signature]
Authorised Signatory

Old ETP Dismantling - Removal Equipments - MGF, ACF & RO



35

For Solara Active Pharma Sciences Limited

[Handwritten Signature]

Authorised Signatory

ANNEXURE - III

36

SSL/Unit-1/OM/2017-18

30.11.2017

The Commissioner,
Oulgaret Municipality,
Jawahar Nagar, Boomiyampet,
Puducherry.

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

We hereby inform you that, we have commissioned our Zero Liquid Discharge System (ZLD) in our facility and it is operational from 7th Sep 2017.

As per CPCB and PPCC direction, on implementation of the ZLD system, the old Treated effluent outlet marine discharge pipe line needs to be removed.

We abide by the directions of CPCB & PPCC and planned to remove the pipeline as per diagram attached and the above action which is planned to be carried out in presence of PPCC officials.

We ensure no damages to public properties during this operation except excavating to remove the HDPE pipeline and refilling by the same soil.

This is for your kind information.

Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran
Vice - President (Operation)



Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

For Solara Active Pharma Sciences Limited


Authorised Signatory

SSL/Unit-1/CR7/2017-18

30.11.2017

The Member Secretary,
Puducherry Coastal Zone Management Authority,
Puducherry.

37

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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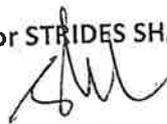
We ensure no damages to public properties during this operation except excavating to remove the HDPE pipeline and refilling by the same soil.

This is for your kind information.

Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran
Vice - President (Operation)



Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

For Solara Active Pharma Sciences Limited


Authorised Signatory

38

SSI/Unit-1/DIC/2017-18

30.11.2017

The Director,
Directorate of Industries and Commerce,
Thattanchavadi,
Puducherry.

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017

CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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This is for your kind information.

Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,



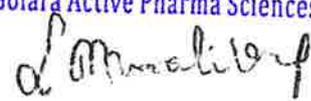
E. Kannapiran
Vice - President (Operation)



P. 82
30.11.2017

Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

For Solara Active Pharma Sciences Limited

Authorised Signatory

Mr. ...

SSL/Unit-1/EB/2017-18

30.11.2017

The Superintendent Engineer - III,
Electricity Department,
Puducherry.

39

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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For Solara Active Pharma Sciences Limited

[Handwritten Signature]

Authorised Signatory

This is for your kind information.

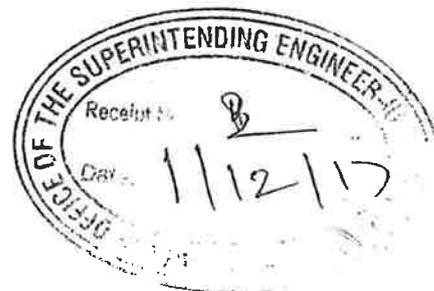
Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,

[Handwritten Signature]

E. Kannapiran
Vice - President (Operation)



Encl:

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

SSL/Unit-1/EB/2017-18

30.11.2017

40

The Superintendent Engineer - 1,
Electricity Department,
Puducherry.

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
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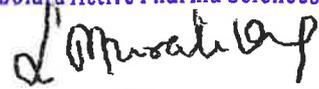
Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,

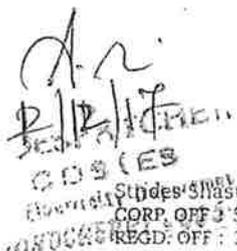

E. Kannapiran
Vice - President (Operation)

For Solara Active Pharma Sciences Limited


Authorised Signatory

Encl:

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017


CORP. OFF. STRIDES HOUSE,
REGD. OFF. 201, Devavrata, Sector 17, Vashi, Navi Mumbai - 400703 India / Tel : 91-22-2789 2924 / 2789 3199 / Fax : 91-22-2789 2942

SSL/Unit-1/PWD - NH/2017-18

30.11.2017

The Executive Engineer,
National Highway Division,
Public Work Department,
Puducherry.

41

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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We ensure no damages to public properties during this operation except excavating to remove the HDPE pipeline and refilling by the same soil.

This is for your kind information.

Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,

E. Kannapiran
Vice - President (Operation)

For Solara Active Pharma Sciences Limited



E. Kannapiran

Authorised Signatory

Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

S. Desai
30-11-17
DESPATCHER
NATIONAL HIGHWAYS DIVISION
PWD, PUDUCHERRY

SSL/Unit-1/PWD/2017-18

30.11.2017

The Executive Engineer,
Irrigation Division,
Public Work Department,
Puducherry.

42

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran
Vice - President (Operation)

OFFICE OF THE EXECUTIVE ENGINEER IRRIGATION DIVISION
Receipt No. <u>611</u>
Date <u>20/11/2017</u>
Engineer

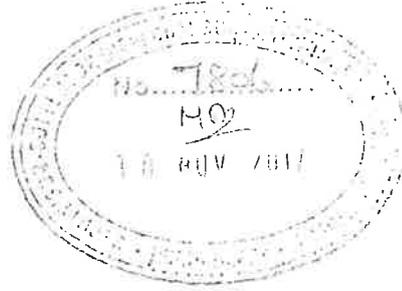
Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

For Solara Active Pharma Sciences Limited


Authorised Signatory

SSL/Unit-1/S-C/2017-18



30.11.2017

43

The Sub – Collector Office (North),
Kamaraj Street,
Saram, Puducherry.

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

We here by inform you that, we have commissioned our Zero Liquid Discharge System (ZLD) in our facility and it is operational from 7th Sep 2017.

As per CPCB and PPCC direction, on implementation of the ZLD system, the old Treated effluent outlet marine discharge pipe line needs to be removed.

We abide by the directions of CPCB & PPCC and planned to remove the pipeline as per diagram attached and the above action which is planned to be carried out in presence of PPCC officials.

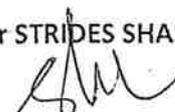
We ensure no damages to public properties during this operation except excavating to remove the HDPE pipeline and refilling by the same soil.

This is for your kind information.

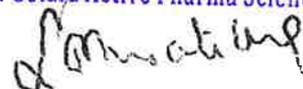
Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran
Vice - President (Operation)

For Solara Active Pharma Sciences Limited



Authorised Signatory

Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

SSL/Unit-1/EB/2017-18

30.11.2017

The Tahsildar -Cum -- Executive Magistrate,
ECR Road, Lawspet,
Puducherry.

44

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line -- Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017

CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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This is for your kind information.

Thanking you,

Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran
Vice - President (Operation)

Recd
1/12/17
DESPATCHER
TALUK OFFICE
OL: S. ARET
ECR, PUDUCHERRY-6

For Solara Active Pharma Sciences Limited

Encl:

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017.
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017


Authorised Signatory

45

Inspector of Police,
Muthiyalpet Police Station,
Muthiyalpet,
Puducherry.

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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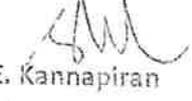
We request your protection to carry out the same.

This is for your kind information.

Thanking you,

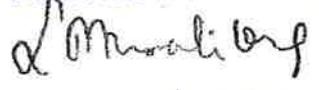
Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran

Vice - President (Operation)

For Solara Active Pharma Sciences Limited



Authorised Signatory

Encl :

- 1 PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
- 2 CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

CC : The Superintendent of Police Puducherry & Inspector of Police, Muthiyalpet

1/1/2017-2017/2017/2017

Post: Police Station,
Kafabet,
District: -

46

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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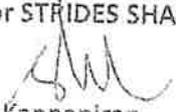
We request your protection to carry out the same.

This is for your kind information.

Thanking you,

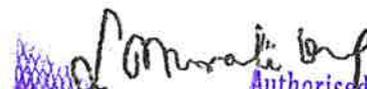
Yours faithfully

For STRIDES SHASUN LIMITED.,


E. Kannapiran

Vice - President (Operation)

For Solara Active Pharma Sciences Limited


Authorised Signatory

Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

CC : The Superintendent of Police Pudukchery & Inspector of Police, Muthyalpet

Director, Pollution Control
Tamil Nadu
Pollution Control
Chennai

47

Respected Sir,

Sub: Removal of Treated Effluent Outlet Marine discharge pipe line – Reg

Ref: PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

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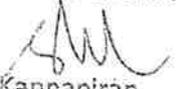
We request your protection to carry out the same.

This is for your kind information.

Thanking you,

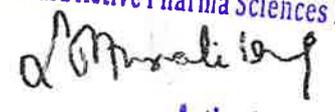
Yours faithfully

For STRIDES SHASUN LIMITED.,

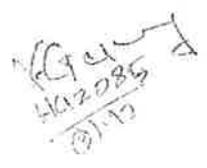

E. Kannapiran

Vice - President (Operation)

For Solara Active Pharma Sciences Limited



Authorized Signatory


402085
2017

DEPARTMENT OF POLICE
PUDUCHERRY

Encl :

1. PPCC Letter No. 7528/PPCC/DIR/OM/-PT/JE-II/2017/1046 dt 06.11.2017
2. CPCB Letter No. B-29016/04/06/IPC-17 dt 31.10.2017

CC : The Superintendent of Police Puduchery & Inspector of Police, Muthiyalze



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Puducherry

e-Stamp

Certificate No. : IN-PY32946610538476R
 Certificate Issued Date : 10-Jul-2019 11:35 AM
 Account Reference : IMPACC (SH)/ pyshimp17/ SARAM/ PY-PU
 Unique Doc. Reference : SUBIN-PYPYSHIMP1754360927601522R
 Purchased by : SOLARA ACTIVE PHARMA SCIENCES LTD PUDUCHERRY
 Description of Document : Article 5 Agreement or Memorandum of Agreement
 Property Description : AGREEMENT
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : SOLARA ACTIVE PHARMA SCIENCES LTD PUDUCHERRY
 Second Party : PERIA KALAPET KUPPAM THIRUPANI VIZHA KUZHUVENAR
 Stamp Duty Paid By : SOLARA ACTIVE PHARMA SCIENCES LTD PUDUCHERRY
 Stamp Duty Amount(Rs.) : 20
 (Twenty only)



For Solara Active Pharma Sciences Limited

R. Muthappan

Authorised Signatory

-----Please write or type below this line-----

ஒப்பந்த பத்திரம் (Agreement)

புதுச்சேரி பெரிய காலாபட்டில் இயங்கி வரும் Solara Active Pharma Sciences Limited நிறுவனம் மற்றும் புதுச்சேரி பெரிய காலாபட்டு மீனவ கிராம பஞ்சாயத்துடன் செய்துகொள்ளப்பட்ட உடன்படிக்கை ஒப்பந்தம். 1. R. Muthappan 2. M. Venkatesan 3. R. Muthappan

4. *AMX* 5. க. சந்திரசேகரன் 6. A. சிவசுப்ரமணியன் SR 0002408360

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at www.shcilestamp.com. Any discrepancy found in this Certificate and as available on the website renders it invalid.

2. The onus of checking the legitimacy is on the users of the certificate.

3. In case of any discrepancy please inform the Competent Authority.

Solara Active Pharma Sciences Limited நிறுவனம், அரசு சம்பந்தப்பட்ட அரசுத் துறைகளின் உத்தரவு மற்றும் தகுந்த பாதுகாப்பு நடவடிக்கைகள் எடுக்கப்பட்டு கடந்த 32 வருடங்களாகத் திறம்பட இயங்கி வருவது தாங்கள் அறிந்ததே. இவ்வாறு செவ்வனே இயங்கி வருகின்ற இந்த நிறுவனத்தின் தகுந்த முன்னேற்றத்திற்கும், வளர்ச்சிப்பீணிகளுக்கும் புதுச்சேரி பெரிய காலாப்பட்டு மீனவர் பகுதி கிராம பஞ்சாயத்து மற்றும் கிராம மக்கள் தங்களது முழு ஒத்துழைப்பையும் தருவதோடு கிராம முன்னேற்றத்திற்காக நிர்வாகத்தினால் ஆன உதவிகளைச் செய்ய கேட்டுக்கொண்டதின் அடிப்படையில் இந்த ஒப்பந்தம் செய்துகொள்ளப்படுகிறது.

For Solara Active Pharma Sciences Limited

Authorized Signatory

மேற்படி கிராம பஞ்சாயத்தாரர்கள், ஊர் பொதுமக்களுடன் கலந்து பேசி சம்மதித்து ஏற்றுக்கொண்ட புரிந்துணர்வு ஒப்பந்தம்.

1. பெரிய காலாப்பட்டு மீனவர் பகுதியில் உள்ள ஸ்ரீகாந்தாரி அம்மன் கோயில் கும்பாபிஷேகத்திற்காக ஒரு முறை மட்டும் ரூபாய் 35 லட்சம் (ரூபாய் முப்பத்தி ஐந்து லட்சம் மட்டும்) காந்தாரியம்மன் ஆலயத்தின் வங்கி கணக்கிற்கு காசோலையாக வழங்கப்படும்.

2. மேலும் ஒப்புக்கொள்ளப்பட்ட ஒப்பந்தத்தை தவிர (25.02.2020) இதற்கு முன் ஏற்படுத்தப்பட்ட அனைத்து ஒப்பந்தங்களும் இரத்து செய்யப்படுகிறது.

R. V. Srinivasan M. Venkatesh
 R. Murugesan
 K. S. Srinivasan
 G. Mani 24.12.2019
 A. Srinivasan 25.12.2019

3. இந்த ஒப்பந்தத்தின் அடிப்படையில், எதிர்காலத்தில் பெரிய காலாப்பட்டு மீனவர் பகுதி கிராம பஞ்சாயத்து மற்றும் கிராம மக்கள் Solara Active Pharma Sciences Limited நிறுவனத்தின் பல்வேறு மருந்து உற்பத்தியின் பொருட்டு நடக்கும் மக்கள் கருத்துகேட்பு கூட்டத்திற்கு முழு ஒத்துழைப்பு அளிப்போம் என உறுதியளிக்கிறோம்.

4. மேலும் எந்த ஒரு அரசியல் கட்சி மற்றும் தொழிற்சங்கங்களுடன் இணைந்து நிர்வாகத்திடம் இனி வரும் காலங்களில் எந்த ஒரு கோரிக்கை அல்லது நிபந்தனைகளை நிறைவேற்ற வலியுறுத்த மாட்டோம் என உறுதியளிக்கிறோம்.

5. பெரியகாலாப்பட்டு மீனவர் பகுதியில் இயங்கும் குடி தண்ணீர் சுத்திகரிப்பு நிலையத்திற்கு மின்சாரவரி மற்றும் பணியாளர் சம்பளத்திற்கு (இதற்கு தனி ஒப்பந்தம் ஏற்படுத்தப்படும்) மாதம் ஒரு முறை ரூபாய் 20,000/- (ரூபாய் இருபது ஆயிரம் மட்டும்) ஒவ்வொரு மாதமும் 10ஆம் தேதிக்குள் காசோலையாக வழங்கப்படும்.

6. இந்த ஒப்பந்தத்தில் ஒப்புக்கொண்டதை தவிர மேலும் 31.03.2020 வரை பெரிய காலாப்பட்டு மீனவர் பகுதி பஞ்சாயத்தாரர்களோ அல்லது தனிநபராகவோ ஒப்பந்த காலத்திற்குள் வேறு எந்த ஒரு கோரிக்கையும் முன்வைக்கமாட்டோம் என்றும், எங்கள் பகுதிவாழ்மக்கள் யாரேனும் வேறேதாவது கோரிக்கைகளை

*R. Venkatesh M. Venkatesh
S. Suresh R. Murali
A. Suresh (S) உயரையகை ஒப்பந்தம்
G. Nagesh A. Suresh உயரையகை ஒப்பந்தம்*

For Solara Active Pharma Sciences Limited
Murali
Authorised Signatory

51

நிர்வாகத்திடம் முன் வைத்து கேட்கும் பட்சத்தில் அவர்களை நாங்களே முன்னின்று சரிசெய்வோம் என உறுதியளிக்கிறோம்.

7. இந்த ஒப்பந்தம் 31-03-2020 வரை செல்லும். 01-04-2020-க்கு மேல் பெரியகாலப்பட்டு மீனவ கிராம பஞ்சாயத்து மற்றும் Solara Active Pharma Sciences கம்பெனியும், தேவையின் அடிப்படையில் புதிய ஒப்பந்தம் மேற்கொள்ளப்படும்

இப்படிக்கு

நிர்வாகம்

பெரியகாலப்பட்டு மீனவ கிராம பஞ்சாயத்து.

L. Ashu

பெயர்	கையொப்பம்
இரா. பன்னீர்செல்வம்	செல்வம்
ம. வெங்கடேசன்	M. Venkatesan
ஊ. இராமலிங்கம்	U. Ramalingam
ஆ. வெங்கடேசன்	A. Venkatesan
கு. சதீஷ்	G. Sathish
ஆ. கோபி	A. Gopi
சு. மோகன்ராஜ்	S. Mohanraj
ஊ. பார்த்திபன்	U. Parthiban
அரங்க. முனியப்பன்	A. Arangan. Munyappan
ஆ. ஜெயமூர்த்தி	A. Jayamurthi
ப. தேனப்பன்	P. Theenappan
கோ. மஞ்சினீஸ்வரன்	K. Manjineswarar
ஆ. சப்தன்	A. Saptan

Solara Active Pharma Sciences Limited
Authorized Signatory



SOLARA
Active Pharma Sciences

Communication Address :
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100, Fax: +91 413 2655154



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To

Date: 30.12.2021

The Member Secretary,
Pondicherry Pollution Control Committee,
3rd Floor, PI-IB Building, Anna Nagar,
Pudhucherry-605005.

Dear sir,

Sub: PPCC — Direction under the Provisions of Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 - Issued. - Reply - Reg.

Ref:

- (1) Solara letter No: 7528/PPCC/UTPLSA/DIR/OMK/PDY/JE/2021/1629 dated 21.12.2021.
- (2) UTPLSA - Letter No. 1698/UTPLSA/2021 dated 02.11.2021.
- (3) KSKMNS - Letter No. NIL dated 22.03.2021.
- (4) CPCB-Letter No. B-29016/04/06/1PC-1/13021 dated 31.10.2021.
- (5) PPCC - Letter No. 7528/PPCC/DIR/OM-KPT/JE-11/2017/1046 dated 06.11.2017.
- (6) Our letter SAPSL-Letter No.SSL/U1/PPCC/LR141/2017 dated 15.12.2017.

We acknowledge receipt of the direction notice issued upon to us with reference No (1) cited above., which was received at our end on 27th Dec'21.

With regard to the pipeline removal, we had done the removal in all areas, which were under our control and vicinity. we had taken following steps in the past.

- We had removed the pipeline in the land area from our plant to the shore area. There is a complete disconnect of pipeline.
- When we attempted to remove the pipeline in the burial area, which is just before the shore, there was a mob attacking our people, we could not execute for a small portion. This has gone well below the ground.
- Further from the shore to the sea the pipeline was cut by the few people from fishermen village who had personal demand, hence the pipeline in the sea lost the track.

For Solara Active Pharma Sciences Limited

[Handwritten Signature]

Authorised Signatory

Solara Active Pharma Sciences Limited - CIN : L24230MH2017PLC291636



SOLARA
Active Pharma Sciences

Communication Address :
Solara Active Pharma Sciences Limited
R.S.No. 33 & 34,
Mathur Road, Periyakalpet
Puducherry - 605 014, India
Tel: +91 413 2654100, Fax: +91 413 2655154

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- The saddles of the pipe also got damaged and got along the sea current and were buried inside the sea.
- We attempted to trace the pipeline through few scuba divers, we could not trace the pipeline.
- We had established a good rapport with the fishermen village panchayath and checked with them, they also confirmed that they are having no issues of this pipeline when they were doing fishing.
- This claim is of surprise to us. This is purely claimed on vested interest.
- To take up this work cannot be done during this season, we need to wait for the sea to become calm and the same can be checked only during July to Sept. when the sea will be in calm, and less tide will be there.

With the above we request you to allow us to wait for the time till the appropriate season to take up the study and see for the feasibility to remove the pipeline. In the meantime, we will also get a letter from the Fishermen village Panchayat about their acceptance to allow the same at status as such.

Till this time, we request you not to initiate any action and drop this case on suitable grounds.

We assure you that we will operate the plant in full compliance and will put all our efforts to improvement the Environment, Health and safety of the community.

Thanking you,

Yours faithfully,

For Solara Active Pharma Sciences Limited,

Dr. Sathyanarayanan
General Manager – Operations

For Solara Active Pharma Sciences Limited

Authorised Signatory

Enclosed :The copy of Marine pipe line removal photo .



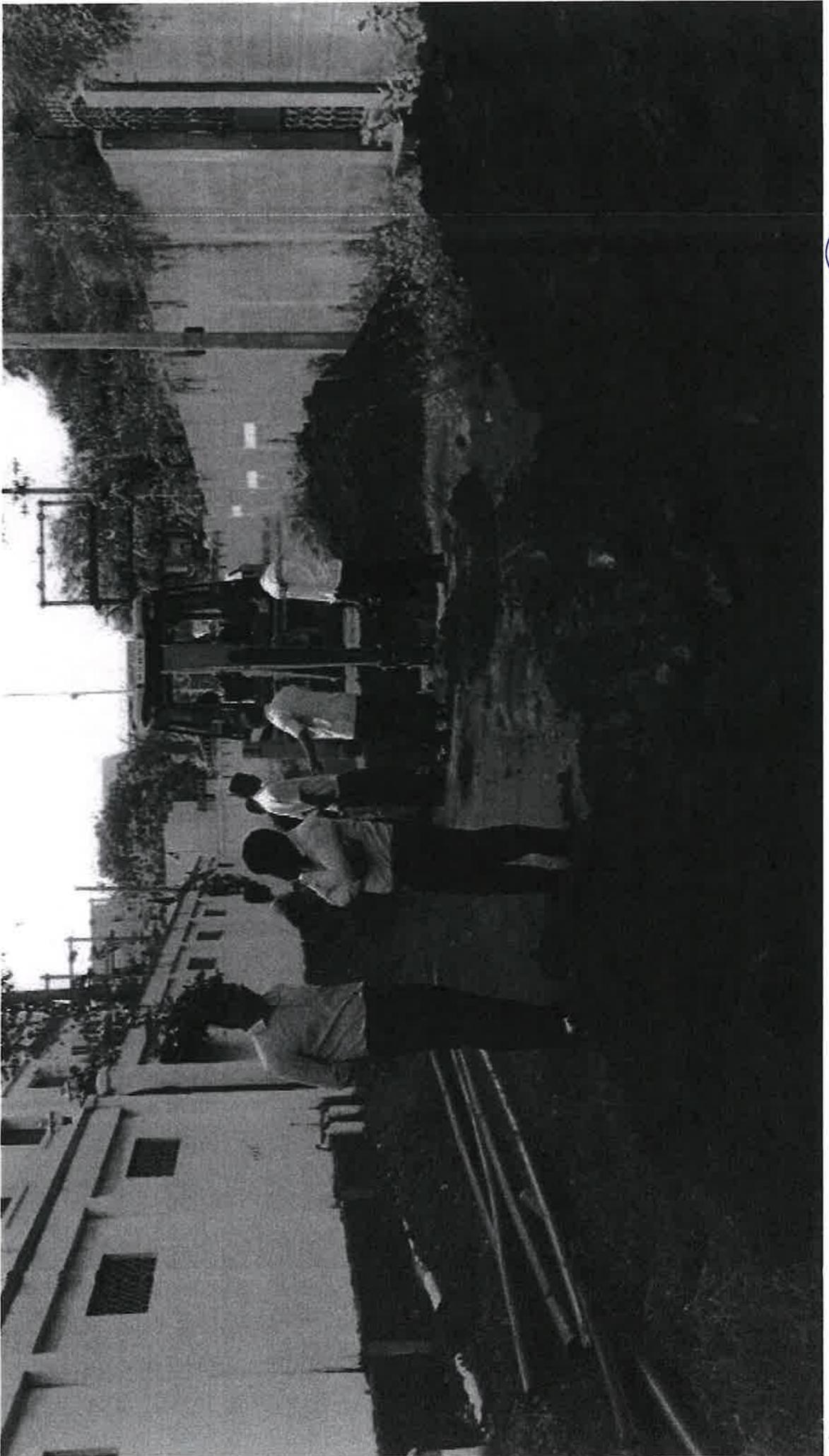
For Solara Active Pharma Sciences Limited

S. M. K. S.

Authorised Signatory

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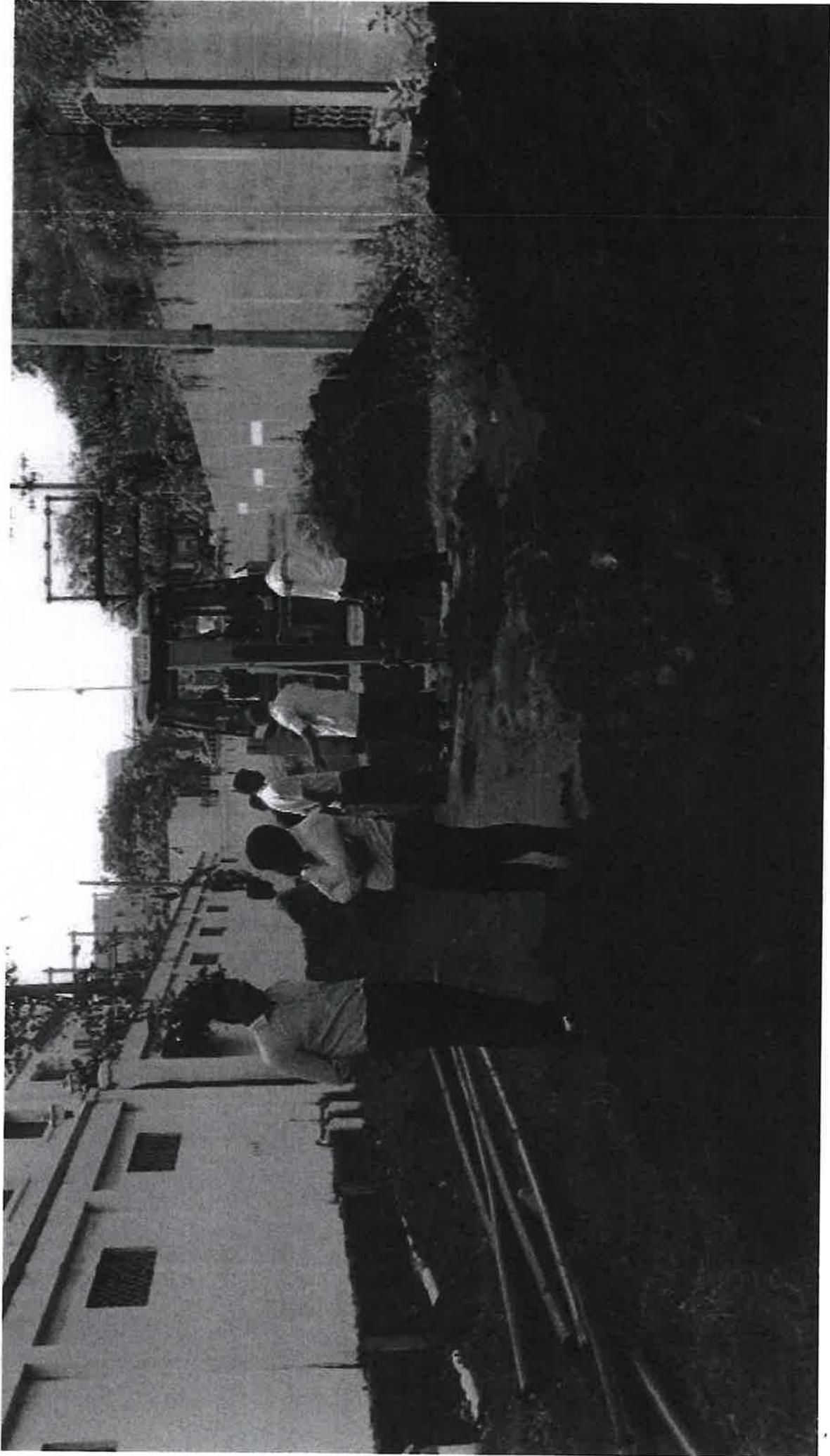
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For Solara Active Pharma Sciences Limited

Donaldeep

Authorised Signatory

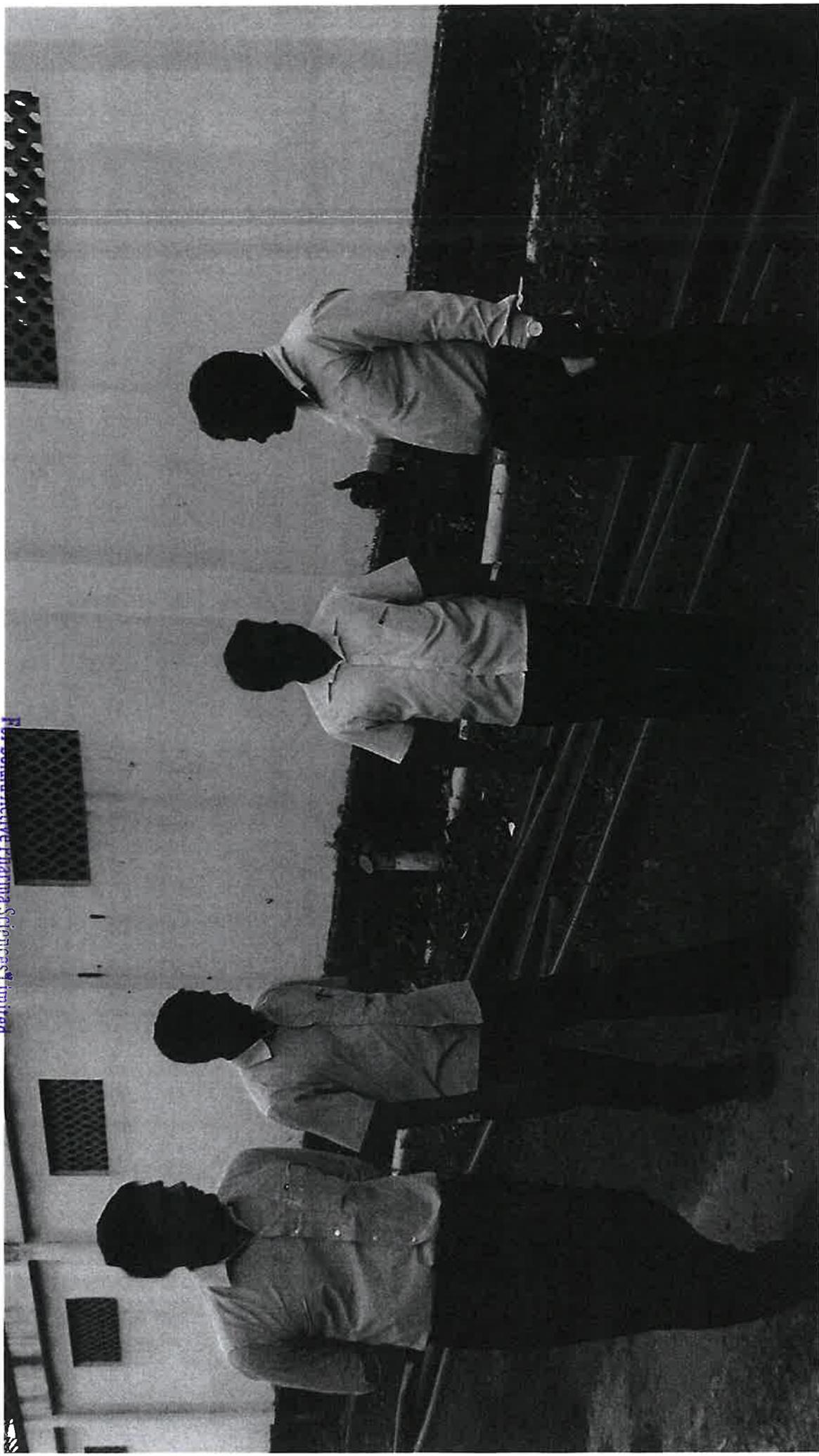


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For Solara Active Pharma Sciences Limited

Solara
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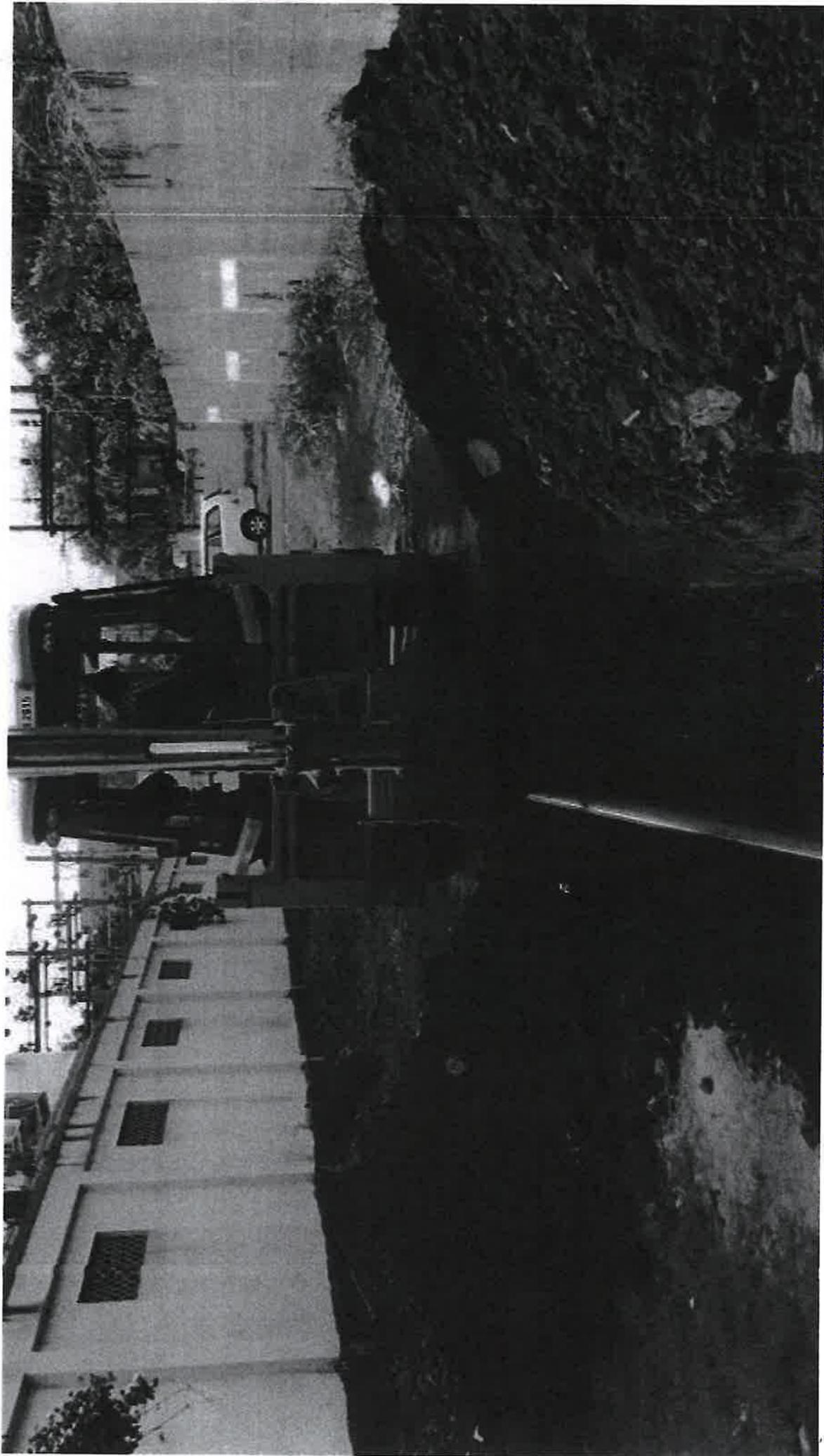


For commercial training Sciences Limited

Alamsharif

Authorised Signatory

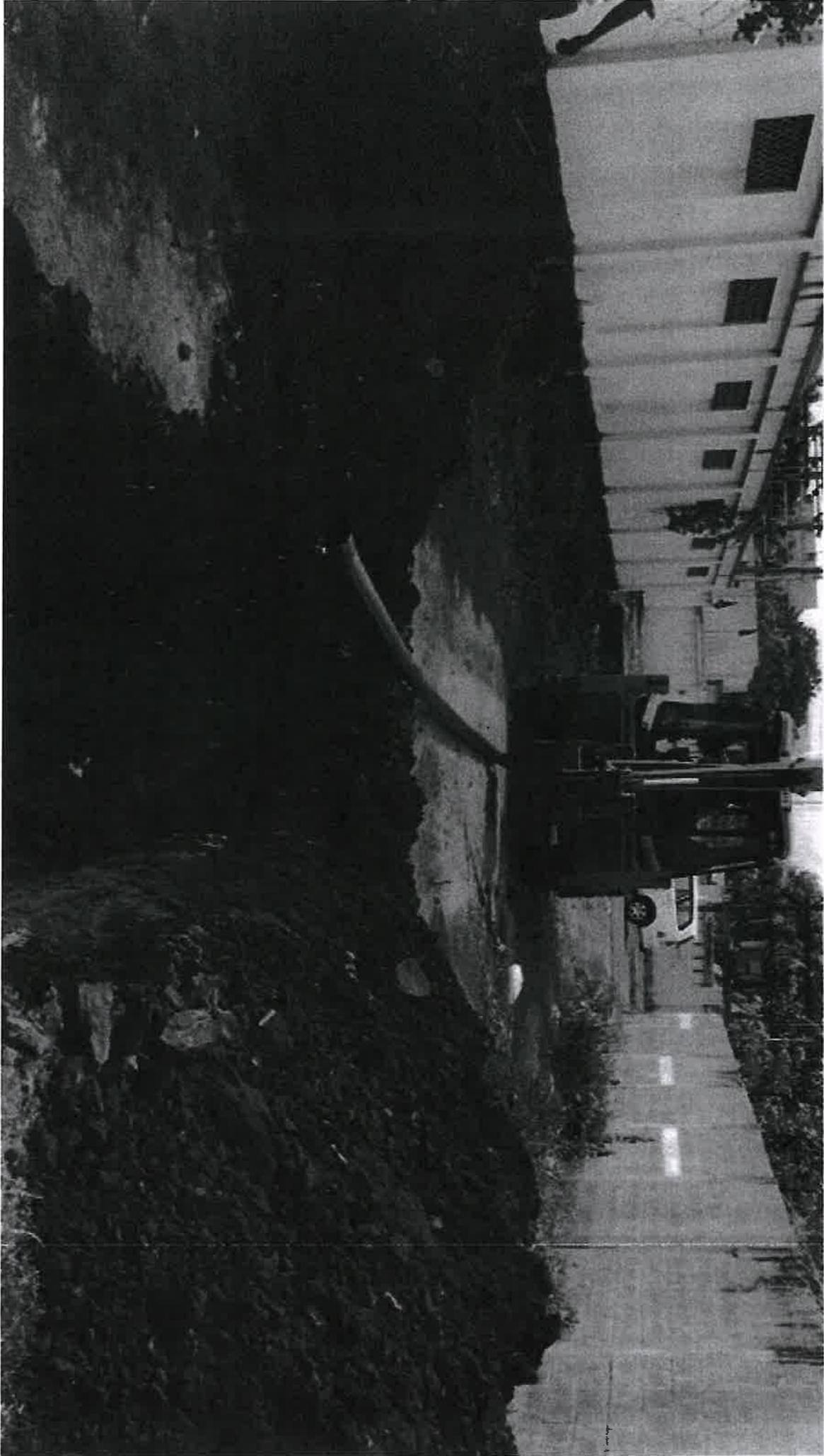
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FOR SOLARA Active Pharma Sciences Limited

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Authorised Signatory



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For Solara Active Pharma Sciences Limited

L. M. S. S.

Authorised Signatory

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... AND SCIENCES LIMITED

of Panambilly
Authorized Signatory



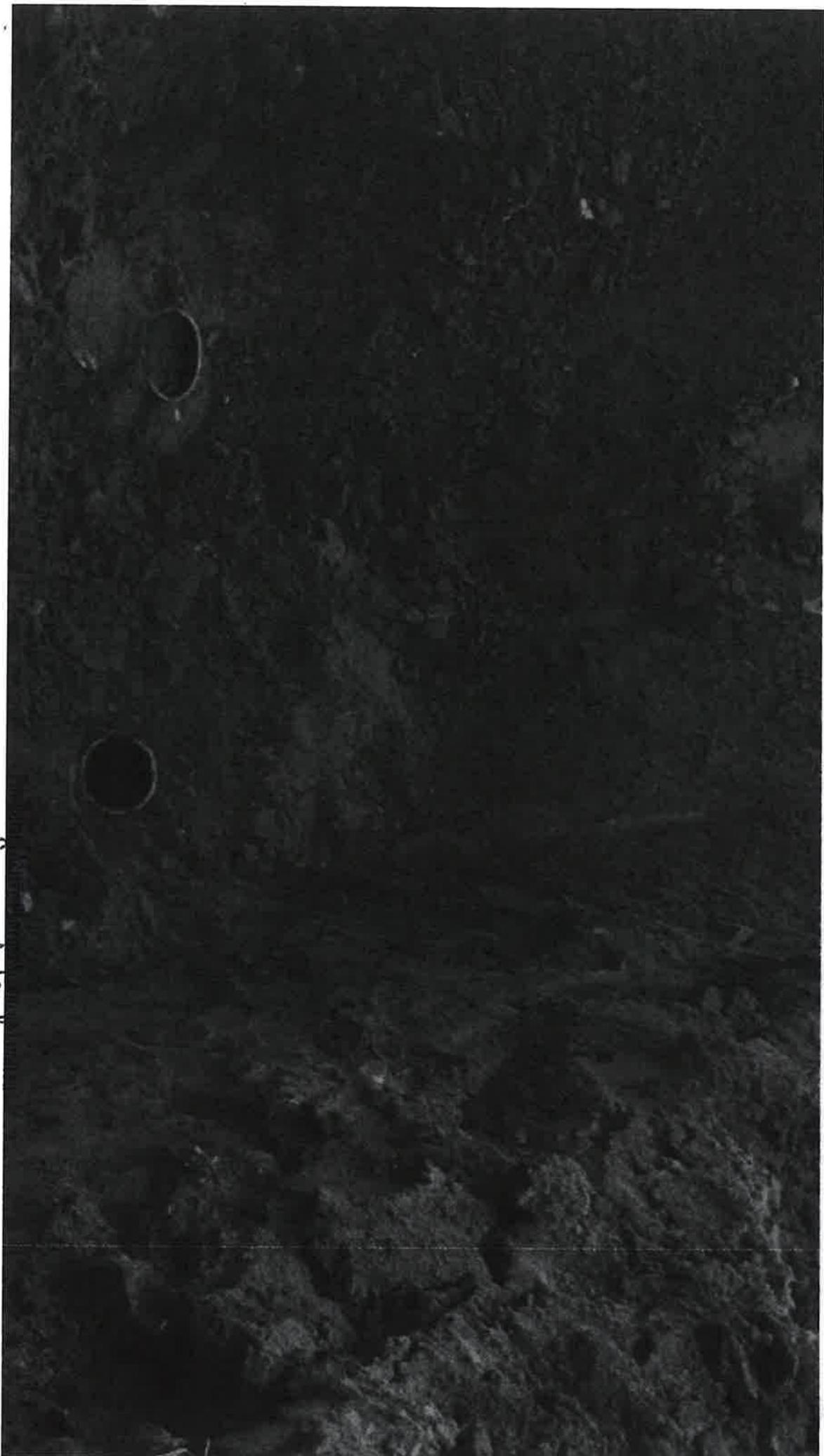
For Solara Active Pharma Sciences Limited

S. Mohan

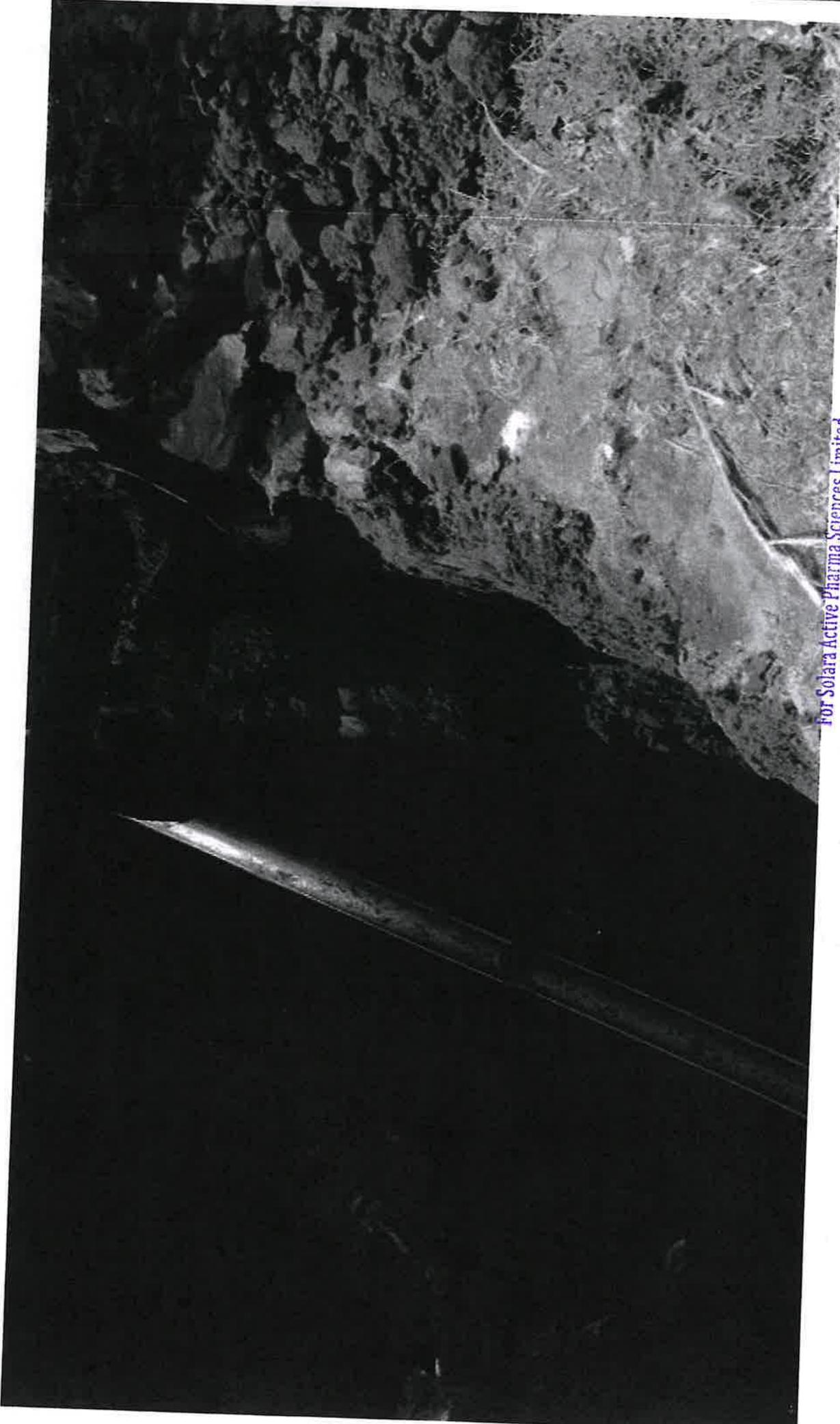
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Authority
Authorised Signatory

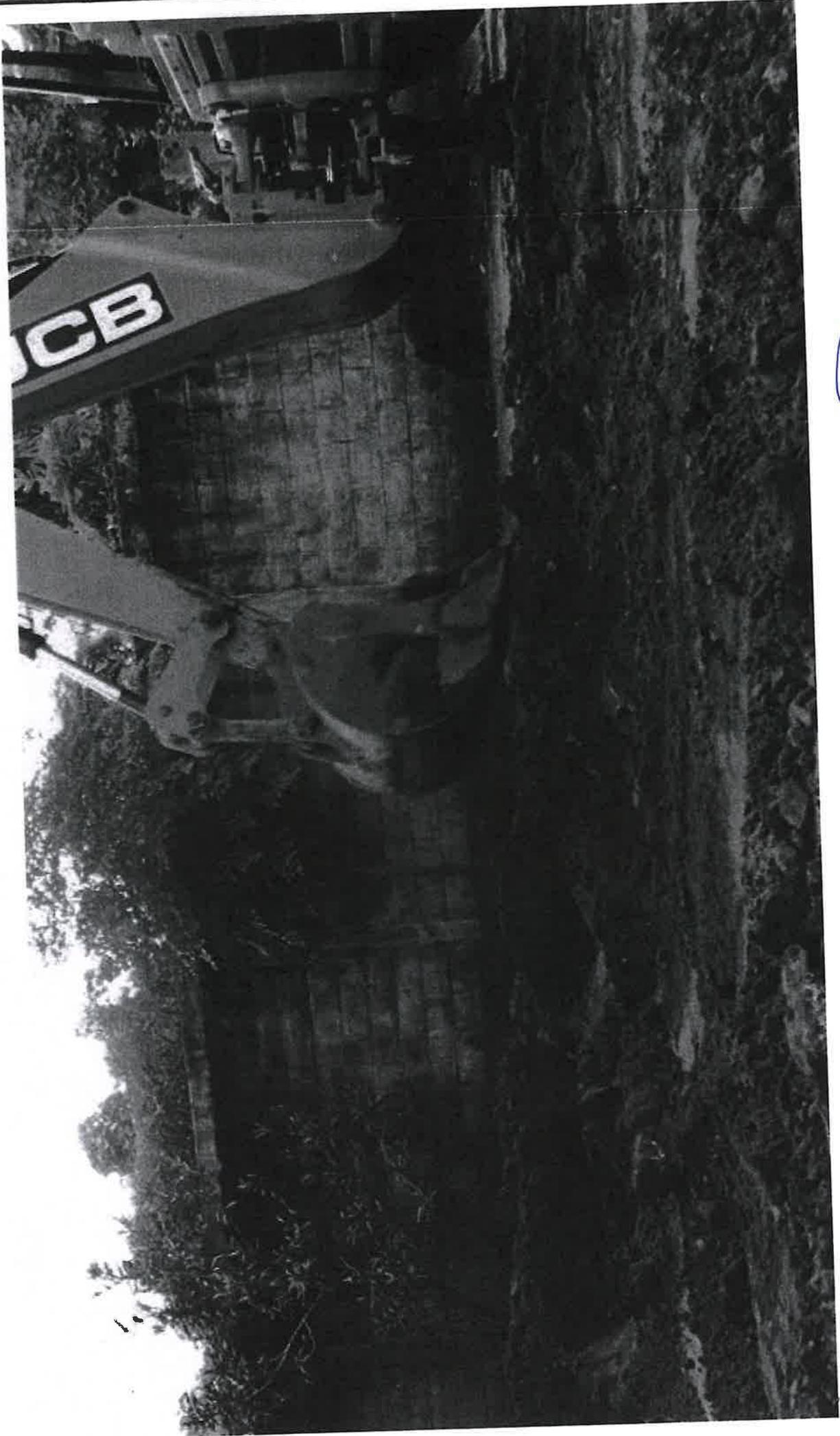


For Solara Active Pharma Sciences Limited

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Authorised Signatory

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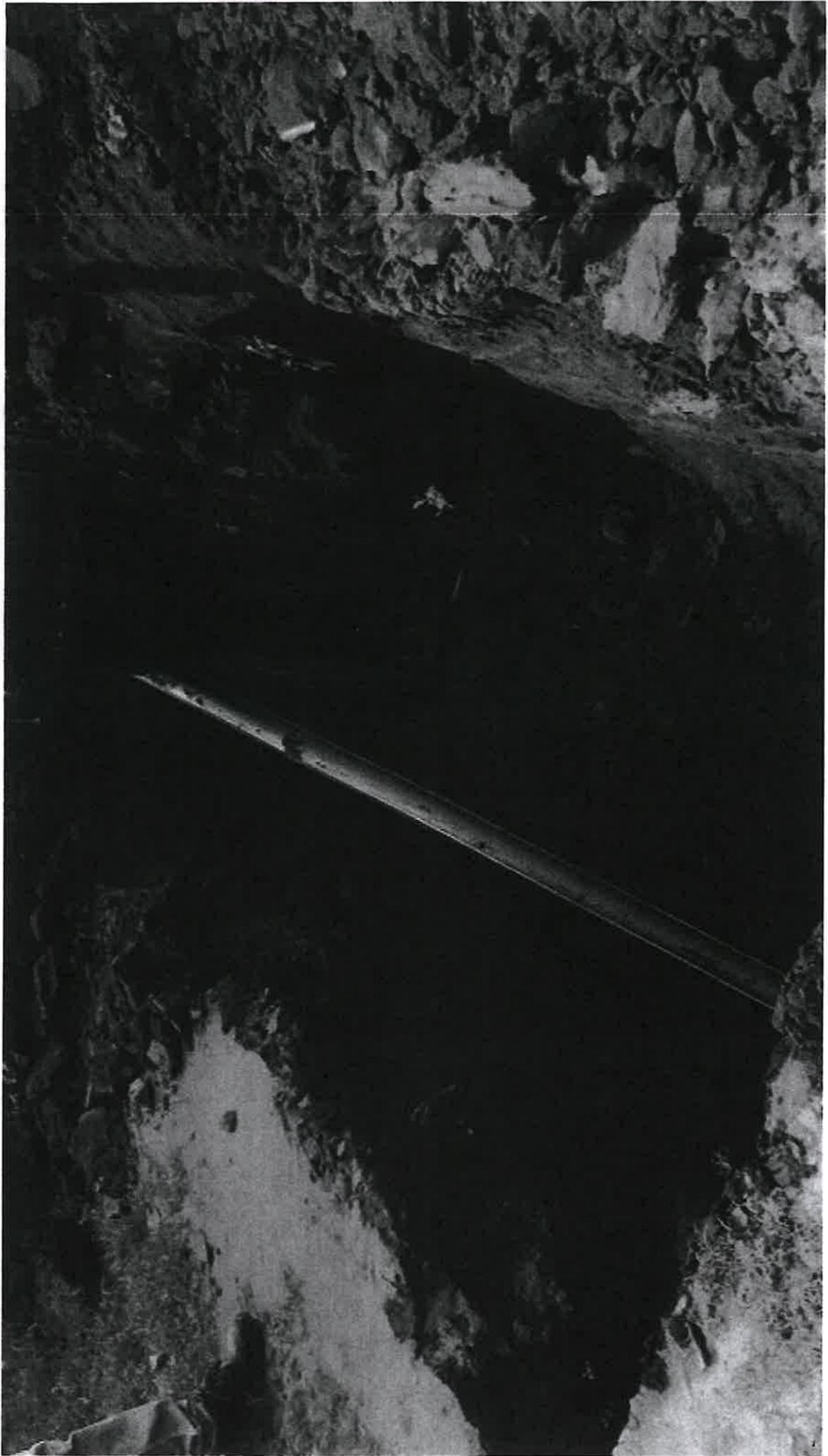
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For Solara Active Pharma Sciences Limited

P. Prasad

Authorised Signatory

03/03/2024



For Solara Active Pharma Sciences Limited

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Authorised Signatory

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For Solara Active Pharma Sciences Limited


Omnia Labs
Authorised Signatory



வெரியகாலாப்பட்டு மீனவர் கிராம பஞ்சாயத்து

வெரியகாலாப்பட்டு, புதுவை - 14.

(04.02.2021 முதல் - 03.02.2022 வரை) 10



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செயலாளர்:

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K. மண்ணாங்கட்டி

வண்: 7599228564

V. உதயபிரசாத்

வண்: 7871447344

B. பிவிதரன்

வண்: 9790584225

நாள்: 07-02-2022

உபநாயகர் :-

உயர்தர முதுநிலை துணை தலைவர்(இயங்கல்)அலுவலர்
அலுவலர் அலுவலர் பள்ளி சீமன்ஸ் விலா
வெரியகாலாப்பட்டு, புதுவை 605014.

உபநாயகர் :-

கடலில் புறநகரத்திலும் இடையிலும் இடையிலும்.

மீனவர்,

எங்கள் பகுதியில் இயங்கும் நேரலர் நிறுவனம்
(முன்பு: சீமன்ஸ் நிறுவனம்) எங்கள் கிராம லட்சுமி
மற்றும் பந்தாயத்தார் ஒப்பந்தம் உபநாயகர் கடலில்
நிறுவனத்தின் சித்திகளிக்கப்பட்ட கிழக்கு நகரத்திலும்
படி PIPE LINE அமைத்தது. மேலும் எங்கள்
பகுதியின் முன்புநகரத்திலும் பந்தாயத்தார் இடையிலும்
இடையிலும் இடையிலும் எங்கள் கிராமத்திற்கு பல்
செயல் உதவிகளை செய்து வருகிறது. 2017ஆம் ஆண்டு
இடையிலும் எங்கள் நிறுவனத்திலேயே (ZLD) உதவுதல் -
பந்தாயத்தார் பயன்படுத்திய நகை சித்திகளில் உதவுதல் உதவுதல்
நிறுவனத்தின் அருள்மிகு கடலில் உதவுதல் இடையிலும்
திருவிடத்திலும் விட்டது. எங்கள் பகுதியில் உள்ள சித்திகளில்
உதவுதல் சித்திகளில் உதவுதல் உதவுதல் உதவுதல் உதவுதல்
இடையிலும் கட்டமைப்பை எடுக்க வேண்டும் என்று உதவுதல்
பந்தாயத்தார் பந்தாயத்தார் சித்திகளில் உதவுதல் உதவுதல்
உதவுதல் உதவுதல் உதவுதல் உதவுதல் உதவுதல் -
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உதவுதல் உதவுதல் உதவுதல் உதவுதல் உதவுதல் உதவுதல்

நகை,

A. பந்தாயத்தார்

R. பந்தாயத்தார்

K. பந்தாயத்தார்

இயங்கல்

K. Selvamani

P. Thirunathan

G. Udayakumar

V. Udayaprakasam

E. Sugumaran

For Solara Active Pharma Sciences Limited

(Signature)

Authorised Signatory

